



TAMIL NADU LEGISLATIVE ASSEMBLY

SIXTH ASSEMBLY

**FOURTH SESSION
12th FEBRUARY, 1979 TO 30th APRIL, 1979**

RESUME

**GOVERNMENT OF TAMIL NADU
1979**

**Legislative Assembly Department
Fort St. George, Madras 600 009**

**THE TAMIL NADU LEGISLATIVE ASSEMBLY
SIXTH ASSEMBLY -- FOURTH SESSION**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 12TH FEBRUARY TO 30TH APRIL 1979**

The Fourth Session of the Sixth Assembly which commenced from 12th February 1979 was adjourned sine die on the 30th April 1979.

I. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 58 days during the period from 12th February 1979 to 30th April 1979, on the following dates:-

12-2-1979 to 17-2-1979; 19-2-79 to 24-2-79; 26-2-79; 3-3-79; 5-3-79 to 10-3-79; 12-3-79 to 17-3-79; 19-3-79 to 24-3-79; 26-3-79, 27-3-79; 29-3-79 to 31-3-79; 2-4-79 to 7-4-79; 9-4-79 to 11-4-79; 16-4-79 to 21-4-79; 23-4-79 to 28-4-79; 30-4-79.

It also met in the evening for 8 days on the following dates:-

15-2-79; 16-2-79; 26-2-79; 31-3-79; 4-4-79; 17-4-79; 18-4-79; 28-4-79. In term of hours it sat for 288 hours and 56 minutes.

II. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following persons on the dates noted against each:-

<i>Name of the Ex. M.L.A.</i>	<i>Constituency.</i>	<i>Period in which he Served as M.L.A.</i>	<i>Date of Demise.</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru M. William	Vilavancode Killiur	1957-1967 1967-1990	13th October 1978	12th February 1979
2. Thiru A. Subramaniam.	Thirukovilur General Rural Salem General Rural	1937-1939 1946-1952	22nd November 1978	12th February 1979
3. Thiru V. V. Ramasamy	Virudhunagar	1952-1953	27th December 1978	12th February 1979

<i>Name of the Ex. M.L.A.</i>	<i>Constituency.</i>	<i>Period in which he Served as M.L.A.</i>	<i>Date of Demise.</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)
4. Thiru A. Krishnasamy Vandiar	Kumbakonam General Rural	1946-1952	15th January 1979	12th February 1979
5. Thiru Pyda Venkatanarayana	Kakinada General Urban Development	1946-1952	18th January 1979	12th February 1979
6. Thiru P.S. Krishnaswamy Iyyengar	Manamadurai	1952-1957	19th January 1979	12th February 1979
7. Thiru A. K. Masilamani Chettiyar	Velur General Constituency	1952-1957	3rd February 1979	12th February 1979
8. Thiru N. Manickam	Pennagaram	1971-1975	3rd March 1979	6th March 1979
9. Thiru P. Kandasamy Gounder.	Valappadi	1952-1957	2nd April 1979	4th April 1979
10. Thiru A.V.P. Asaithambi	Thousandlight. Egmore	1957-1962 1967-1971	7th April 1979	9th April 1979
11. Thiru A. Appavoo Thevar	Saliangalam	1962-1967	20th April 1979	24th April 1979

The House stood in silence for two minutes as a mark of respect to the deceased.

III. GOVERNOR'S ADDRESS

Thiru Prabhudas B. Patwari, Governor of Tamil Nadu addressed the members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George, Madras at 11 A.M. on Friday, the 9th February 1979.

The discussion on the Governor's Address took place in the Assembly for 5 days viz. 12th, 13th, 14th, 15th and 16th February 1979, fifty seven members took part in the discussion. The Hon. Chief Minister replied to the debate on 16th February 1979. Thiru R. Muthiah moved the Motion of Thanks to the Governor's Address and Thiru T. Ramasamy seconded the Motion. The amendments were moved to the motion of thanks on 16th February 1979 and they were by leave of the House withdrawn on 16th February 1979. The Motion of Thanks to the Governor's Address was adopted on 16th February 1979.

IV. PANEL OF CHAIRMEN

On 12th February 1979, Hon. Speaker announced the Panel of Chairman for the Fourth Session of the Sixth Tamil Nadu Legislative Assembly.

1. Thiru S. J. Ramaswamy
2. Thiru P. H. Pandian
3. Thiru S. J. Sadiq Pasha
4. Thiru S. Balakrishnan
5. Thiru R. Umanath

V. QUESTIONS

Eight hundred and eighty-nine Starred questions and fifty six Short Notice questions were answered on the Floor of the House. Answers to One thousand two hundred and fifty Unstarred Questions were placed on the Table of the House.

VI. STATEMENT MADE BY MINISTER UNDER RULE 62 (A) OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

1. On 4th April 1979, Hon. Thiru K. Manoharan, Minister for Finance made a statement correcting the answer to a supplementary question to Started Question No. 127 put by Thiru A. Rahman Khan and answered on the floor of the House on 11th September 1978.

2. On 9th April 1979, Hon. Thiru K. Kalimuthu, Minister for Local Administration made a correction statement in the Financial statement (1979-80) to the demand No. 28 - Community Development.

3. On 26th April 1979, Hon. Thiru S. Ramachandran, Minister for Electricity made a correction statement to the statement made under Rule 42 on 25th April 1979 in regard to Thiruparankundram incident.

VII. STATEMENTS UNDER RULE 82 OF THE TAMIL NADU ASSEMBLY RULES

During the period under review 11 Statements were made by the Hon. Ministers under Rule 82 of the Tamil Nadu Legislative Assembly Rules.

<i>Serial Number and date on which Statement made in the House</i> (1)	<i>Minister who made the statement</i> (2)	<i>Subject matter</i> (3)
1. 23rd February 1979	Hon. Minister for Finance	Decisions taken at the All Party Leaders meetings held at 12.00 Noon on 23rd February, 1979 about the affairs of the Tiruchirappalli Simco Meters.
2. 24th February 1979	Hon. Minister for Revenue	Revision of wages for Agricultural Labourers in East Thanjavur district.
3. 5th March 1979	Hon. Minister for Education	Withdrawal of strike by the College Teachers.
4. 9th March 1979	Hon. Minister for Electricity	Decision of the Government to give certain concessions to Agriculturists as a result of the talks with Leaders of Parties and Leaders of Agriculturists Associations about the problems of Agriculturists.
5. 12th March 1979	Hon. Minister for Transport	Revision of fares for taxis and Auto rickshaws.
6. 14th March 1979	Hon. Minister for Labour	Regarding Simco Meters Factory
7. 27th March 1979	Hon. Minister for Finance	In regard to the conducting of Judicial enquiry into the Advocate's agitation.
8. 31st March 1979	Hon. Minister for Electricity	Regarding postponement of disconnection of current to Agriculture pumpsets and the decision of Government to release the farmers who were arrested in connection with the agitation against power disconnection.

<i>Serial Number and date on which Statement made in the House.</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
(1)	(2)	(3)
9. 31st March 1979	Hon. Minister for Electricity	Appointment of a Judge of the Madras High court instead of retired District Judge to enquire into the Thiruparankundram incident leading to the advocates' agitation.
10. 4th April 1979	Hon. Minister for Labour	Statement relating to the alleged sale of an area in Kasimedu, Madras to the Jain Community for their burial ground and the consequent prevailing there in continuation of statement made in respect of the call attention made on 3rd April 1979.
11. 9th April 1979	Hon. Minister for Food	Regarding the shortage of Kerosene.

VIII. ADJOURNMENT MOTIONS

The following notices of Motions for adjournment of the Business of the House were brought before the House and the Hon. Speaker with-held his consent to raise the same after hearing both Members and Hon. Ministers concerned.

<i>Serial number and date</i>	<i>Name of the Member</i>	<i>Subject</i>
(1)	(2)	(3)
1. 14th February 1979	Thiruvallargal K. Suppu, R. Umanath, M. Ambigapathy, R. Krishnan, P. Eswaramoorthy alias Soranam, K. Ramani, R. Margabandu, P. Chandran, J. James, P. Vijayaraghavan, O.S. Veluchamy.	To discuss about the tense situation prevailing due to fast undertaken in Coimbatore Jail for the release of all the naxalite prisoners in Tamil Nadu.
2. 14th February 1979	Thiruvallargal Durai Murugan, Durai Muthusamy, O. Subramaniam, P. Chandran, M. Ambigapathy, S. Ramalingam, Salem M. Arumugam, R. Umanath, R. Krishnan, K. Ramani, N. Varadarajan, P. Eswaramoorthy alias Soranam, M.A. Latheef.	To discuss about the violent incidents that took place in the Pachaiyappa College on 13-2-1979.

<i>Serial number and date</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
3. 15th February 1979	Thiruvallargal R. Umanath, P. Eswaramoorthi alias Soranam, K. Ramani, N. Varadarajan, M. Annamalai, D. Gnanasigamony.	To discuss about the attack on the Trichi House of Thiru R. Umanath at 2-30 A.M. on 15-2-79.
4. 17th February 1979	Thiruvallargal Durai Murugan, R. Krishnan, P. Eswaramoorthi alias Soranam, D. Gnanasigamony, N. Palanivel, M. Annamalai, P. Vijayaraghavan, J. James, A. Rahman Khan M. Ambigapathy, R. Umanath, Durai Muthusamy, A.R. Marimuthu, M.A. Latheef.	To discuss about the clash between the students of Madras Presidency College and Police on 16-2-79.
5. 20th February 1979	Thiruvallargal G. Elangovan, V. K. Kothandaraman, S. Sivasamy R. Umanath, K. Ramani, R. Venkedusamy alias Venkedu, N. Varadarajan, N. Palanivel, C. Govindarajan.	To discuss about the tense situation arising out of the arrest of about 122 College teachers in Madras, Madurai, Tiruchirapalli and other places.
6. 22nd February 1979	Thiruvallargal S. Sivasamy, Koothagudi Shanmugam, A. Rahman Khan, R. Umanath, A.R. Marimuthu, J. James, S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, K. Ramani, C. Govindarajan, V. K. Kothandaraman, N. Varadarajan, O. Subramaniam, K. Kandasamy.	To discuss about the lathi charge and arrest of labourers and labour leaders in Tiruchirapalli on 22-2-79.
7. 23rd February 1979	Thiruvallargal R. Natarajan, P.S. Thiruvengadam, K. Hutchi, K. Ramani, Koothagudi S. Shanmugam, R. Venkedusamy alias Venkedu R. Krishnan, P. Eswaramoorthi alias Soranam, D. Gnanasigamony, R. Umanath, S. Sivasamy, O. Subramaniam, M. Ambigapathy, M. Manimaran, J. James, M.A. Latheef, S. Alagarsamy.	To discuss about the strike by the staff and the doctors of the Coimbatore Medical College

<i>Serial number and date</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
8. 24th February 1979	Thiruvallargal S. Ramalingam, G. Elangovan, K.S. Murugesan.	To discuss about the arrest of men and women college teachers at Kumbakonam.
9. 24th February 1979	Thiruvallargal R. Krishnan, R. Umanath, P. Eswaramoorthi alias Soranam, N. Varadarajan, J. James	To discuss about the failure of the talks between the Minister for Education and the College Teachers on 23-2-79 and their continued strike.
10. 26th February 1979	Thiru K. Suppu	To discuss about the arrest of the District Medical Officer, Government Headquarters hospital, Dindigul on 25-2-79 and the consequent stay-in-strike by the doctors nurses and other staff of that hospital.
11. 5th March 1979	Thiruvallargal R Umanath P. Eswaramoorthi alias Soranam, K. Ramani, O.S. veluchamy.	To discuss about the tense situation prevailing among General Public and Simco Factory Workers in Trichi due to violent attack by heoligans around Simco Factory on 1-3-79.
12. 5th March 1979	Thiruvallargal A. R. Marimuthu, S. J. Sadiq Pasha, J. James, N. Varadarajan, K. Ramani, P. Eswaramoorthi alias Soranam, N. Palanivel, Durai Murugan, P. Vijayaraghavan, R. Margabandu, P. Chandran.	To discuse about the alleged beating of an advocate by the Police, officials at Thiruparankundram Madurai.
13. 5th March 1979	Thiru R. Rajamanickam	To discuss about the murder of Thiru Muthu Krishnaswamy, Village Headman of Thiruvaduthurai village on 26th February 1979.

<i>Serial number and date</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
14. 6th March 1979	Thiruvallargal R. Umanath, K. Ramani, P. Eswaramoorthi alias Soranam, R. Krishnan, C. Govindarajan, N. Palanivel, V. K. Kothandaraman, S. Alagarswamy, P. Uthirapathy, M. Ambigapathy, Koothagudi S. Shanmugam and S. Sivasami.	To discuss about the tense situation prevailing among the public due to the arrest of one Thiru Rajangam Leader of Tirunelveli Marxist Party, Thiru Radhakrishnan in Chengalpattu, three others in Madurai; Thiru Gopi and others Communist Party of India, Madras on the pretext that they were naxalites.
15. 6th March 1979	Thiru Durai Murugan	To discuss about the tense situation prevailing in judiciary due to intimidation of an Advocate Thiru Ratnakaran in the Virugambakkam Police Station on 1-3-79.
16. 6th March 1979	Thiruvallargal R. Natarajan P.S. Thiruvengadam, S. Alagarsamy, P. Uthirapathy, S. Sivasamy, K. Kandasamy.	To discuss about the tense situation prevailing among the agriculturists of Perianaickenpalayam in Coimbatore District due to disconnection of power supply to agricultural pump set.
17. 7th March 1979	Thiruvallargal N. Sundarraj, S. Alagarsamy, M. A. Latheef, A. Sawmidoss, R. Athisamy, J. James, P. Vijayaraghvan, M. Ambigapathy, Koothagudi S. Shanmugam, S. Sivasamy, O. Subramaniam, M. Andi Ambalam, A.R. Marimuthu, O.S. Veluchamy, K. Kandasamy, S. Sadasivam.	To discuss about the tense situation prevailing among the agriculturists of Tamil Nadu on account of coercive collection of loan arrears of three years by disconnecting the power supply with the help of police.

<i>Serial number and date</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
18. 7th March 1979	Thiruvallargal S.J. Sadiq Pasha, M. Ambigapathy. M.A. Latheef, J. James, P. Vijayaraghavan, S. Alagarsamy, A. Swamidoss, R. Athisamy, R. Umanath, C. Govindarajan, R. Krishnan, R. Venkedusamy alias Venkedu, V. K. Kothandaraman, M. Annamalai.	To discuss about the strike and lockout in Simco Meters Limited at Tiruchirappalli.
19. 12th March 1979	Thiruvallargal M. Karunanidhi, K. Anbazhagan, Durai Muthusamy, J. James, M. Ambigapathy, M. A. Latheef, R. Umanath, R. Krishnan, P. Eswaramoorthi alias Soranam, M. Annamalai, N. Varadarajan, C. Govindarajan, Durai Kaliamoorthy, P. Vijayaraghavan, N. Sundarraaj, O. Subramaniam, K. Kandasamy, M. Manimaran, Salem M. Arumugam.	To discuss about the violent incidents that occurred on 11-3- 79 at Gingee, South Arcot District and the attempted murder of Gingee Thiru N. Ramachandran, MLA and the consequent tense situation, prevailing there.
20. 12th March 1979	Thiruvallargal M. Annamalai, N. Varadarajan, R. Krishnan.	To discuss about the assault and murder of one Rajathi, 15 years old, daughter of Thiru Raman of Nallipalayam, Gandhi Ashram post, Tiruchengodu taluk, Salem District, belonging to the Harijan community for having drink water from the residence of an upper class person.

<i>Serial number and date</i> (1)	<i>Name of the Membe.</i> (2)	<i>Subject</i> (3)
21. 13th March 1979	Thiruvallargal S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, S. Sivasamy, P. Eswaramoorthi alias Soranam, N. Varadarajan, R. Krishnan, J. James, N. Sundarraj, G. Chockalingam, C. Arumugam, R. Margabandu, P. Chandran, P.S. Thiruvengadam, Pulavar K. Govindan, M.A. Latheef, S. Sadasivam.	To discuss about the announcement made by the Hon. Minister for Electricity in the Assembly on 9-3-79 about the problems of agriculturists which is at variance with the views expressed by the Leaders of Parties in the All Party meeting held on 8-3-79 and the consequent tense situation prevailing among the Agriculturists.
22. 14th March 1979	Thiruvallargal M. Ambigapathy, K. Kandasamy, Durai Muthusamy, J. James, S. Sivasamy, Durai Kaliamoorthy.	To discuss about the serious situation arising out of the attempted stabbing of Thiru M.A. Latheef, MLA., at 7-20 P.M. on 10-3-79 while he was crossing Chidambaram.
23. 14th March 1979	Thiruvallargal P. Eswaramoorthi alias Soranam, R. Krishnan, N. Varadarajan, D. Gnanasigamony, C. Govindarajan, S. Alagarsamy, M. Ambigapathy, M. Arumugam, S.J. Sadiq Pasha, A.R. Marimuthu, S. Sadasivam, S. N. Palanisamy, O. Subramaniam S. Sivasamy, Koothagudi S. Shanmugam, V.K. Kothandaraman.	To discuss about the tense situation arising out of the continued agitation before the Central and State Government Offices by handloom weavers from 12-3-79 pressing for the release and implementation of the recommendations Raja Subramaniam Committee on the Handloom Weavers and for various other demands.
24. 14th March 1979	Thiruvallargal R.E. Chandran, Jayapaul, D. Purushothaman, Durai Muthusamy, Koothagudi S. Shanmugam, M. Ambigapathy, S. Alagarsamy, S. Sivasamy, Salem M. Arumugam.	To discuss the tense situation arising out of the riot at West Mambalam, Madras on 12-3-1979.
25. 15th March 1979	Thiruvallargal M. Ambigapathy, O.S. Veluchamy, R.V. Soundararajan, O. Subramaniam, N. Sundarraj, Durai Muthusamy.	To discuss about the attack on the procession arranged on 10-3-79 and 11-3-79 at Madras to felicitate Thiru Sivaji Ganesan on the completion of his 200th film.

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26. 16th March 1979	Thiruvargal S. N. Palanisamy, A. Natarajan, M. Manimaran.	To discuss about the serious situation arising out of the attack on the Harijan Colony in Velagoundan palayam near Vellakoil Coimbatore District on 12-3-79.
27. 17th March 1979	Thiruvargal A.R. Marimuthu, S. Sivasamy, P. Uthirapathy, N. Sundarraj, P. Vijayaraghavan, T. Pushparaj, A. Natarajan.	To discuss about the fast undertaken by the N. M. R. Workers, of Public Works Department who had been working for more than 5 years for their permanent retension in service.
28. 19th March 1979	Thiruvargal K. Suppu, C. Govindarajan, J. James, A. R. Marimuthu, P. Chandran, M.A. Latheef, Durai Muthusamy, R. Margabandu.	To discuss about the Tense situation arising out of the continued boycott by Advocates throughout Tamil Nadu and the closure of Law College.
29. 20th March 1979	Thiruvargal A. R. Marimuthu, C. Palanimuthu, S. Alagarsamy, O. S. Veluchamy, S. Sivasamy, P. Uthirapathy, K. Suppu.	To discuss about the serious situation arising out of the arrest of agriculturists at Viralimalai in Pudukottai district on 16th March 1979.
30. 20th March 1979	Thiruvargal V. K. Kothandaraman, C. Govindarajan, R. Umanath, Durai Muthusamy.	To discuss about the serious situation arising out of the reduction of production and retrenchment of 500 workers in Wimco Match Box Factory consequent on the increase of tax by the Central Government.
31. 20th March 1979	Thiruvargal A. R. Marimuthu, S. Alagarsamy, O. S. Veluchamy, P. Vijayaraghavan, M. Ambigapathy, S. Ramalingam, K. S. Murugesan, A. Chellappa, V. K. Kothandaraman, M. Manimaran, D. Gnanasigamony, R. Umanath, S. Sivasamy, P. Uthirapathy, Salem M. Arumugam, J. James, A. Natarajan.	To discuss about the serious situation arising out of the fast undertaken by the employees of Madras Civil Supplies Corporation from 16th March 1979 and the arrest of 18 employees in the office at Kilpauk.

<i>Serial number and date.</i>	<i>Name of the Member.</i>	<i>Subject.</i>
(1)	(2)	(3)
32. 21st March 1979	Thiruvallargal M. Karunanidhi, K. Kandasamy, Salem M. Arumugam, M. Ambigapathy, S. Alagarsamy, P. Uthirapathy, S. Sivasamy, Koothagudi S. Shanmugam, O. Subramaniam, O. S. Veluchamy, G. Elangovan, M. A. Latheef, J. James, N. Sankariah, N. Varadarajan, P. Eswaramoorthi alias Soranam, K. Ramani, R. Krishnan, R. Umanath, V. K. Kothandaraman, C. Govindarajan, A. R. Marimuthu, N. Sundararaj, A. Rahmankhan, Durai Muthuswamy, A. Chellappa.	To discuss about the tense situation arising out of the assault on Law College students by the police at Madurai.
33. 24th March 1979	Thiruvallargal M. Karunanidhi, J. James, R. Umanath, M. A. Latheef, K. Kandasamy, Salem M. Arumugam, S. Alagarsamy, M. Ambigapathy, S. Sivasamy, Koothagudi S. Shanmugam, R. Krishnan, P. Eswaramoorthi alias Soranam.	To discuss about the continued boycott of Courts by Advocates in Tamil Nadu.
34. 24th March 1979	Thiruvallargal K. Suppu, S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, S. Sivasamy, Koothagudi S. Shanmugam, A. Natarajan, K. Ramani, P. Eswaramoorthi alias Soranam, R. Krishnan, S. J. Sadiq Pasha.	To discuss about the strike of quality mills at Pollachi.
35. 26th March 1979	Thiruvallargal J. James, M. Ambigapathy, S. Sivasamy, Koothagudi S. Shanmugam, Salem M. Arumugam, C. Govindarajan, A. R. Marimuthu, G. Chockalingam, Durai Muthusamy, C. Arumugam.	To discuss about the N.G.O's hunger strike throughout Tamil Nadu .

<i>Serial number and date.</i>	<i>Name of the Member.</i>	<i>Subject.</i>
(1)	(2)	(3)
36. 27th March 1979	Thiru R. Rajamanickam	To discuss about the serious situation prevailing among the people in Mayuram due to threatening by Unsocial Elements by making use of the arrests of persons belonging to various Political Parties by the Police in recent times.
37. 27th March 1979	Thiruvallargal P. S. Thiruvengadam, D. Venugopal, Koothagudi S. Shanmugam, S. Sivasamy, Salem M. Arumugam, J. James P. Vijayaraghavan, A. R. Marimuthu, Durai Muthusamy, G. Elangovan, V. K. Kothandaraman, R. Umanath, C. Govindarajan, M. A. Latheef.	To discuss about the arrest of certain Agriculturist of Thuringapuram, North Arcot District on 25th March, 1979.
38. 27th March 1979	Thiruvallargal K. Suppu C. Arumugam	To discuss about the serious situation arising out of the agitation by the Trade Unions and Political parties against the Government for not settling the problems of the Co-operative Stores at Tuticorin Port.
39. 27th March 1979	Thiruvallargal R. V. Soundararajan, M. Ambigapathy, S. Sivasamy, C. Govindarajan, S. J. Sadiq Pasha, A. Natarajan, Durai Muthusamy, Rajkumar, Vijayaraghunath Thondaman.	To discuss about the power cut in various parts of Tamil Nadu resulting in withering away of crops as water could not be pumped out due to burning of coils in Motors and cars the consequent heavy loss incurred by the agriculturists.
40. 27th March 1979	Thiruvallargal P. Sundaram, D. Venugopal.	To discuss about the tense situation prevailing in the A Mangalam, Kilkodungalur, North Arcot district due to the arrest of agriculturist who wanted to represent against the power cut.

<i>Serial number and date</i> (1)	<i>Name of the Membe.</i> (2)	<i>Subject</i> (3)
41. 30 th March 1979	Thiruvallargal R. Umanath, R. Krishnan, R. Venkedusamy alias Venkedu, P. Eswaramoorthy alias Soranam, K. Ramani, Salem M. Arumugam, J. James, S. Sivasamy, M. A. Latheef, N. Kittappa S.J. Sadiq Pasha, S. Alagarsamy, K. Kandasamy, R. Margabandu.	To discuss about the tense situation prevailing as a result of discarding by all advocates of the Government decision announced by the Hon. Leader of the Hosue on 27 th March 1979 about the Thiruparangundram incident and clarifying the section 41 of city Police Act within the High Court Compound.
42. 5 th April 1979	Thiruvallargal M. Karunanidhi, Koothagudi S. Shanmugam, S. Sivasamy, T P. M. Periasamy, S. J. Sadiq Pasha, Durai Murugan, O Subramaniam, S. Balakrishnan, A. R. Marimuthu, P. Eswaramurthy alias Soranam, N. Varadharajan, R. Krishnan, R. Umanath, K. Ramani, N. Palanivelu, C. Govindarajan, V.K Kothandaraman, P. Vijayaraghavan, Salem M. Arumugam, M. John Vincent, K. Kandasamy, N. Sundarraj, Nannilam M. Manimaran, S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, Durai Muthusamy, K. Suppu, R. Margabandu.	To discuss about the tense situation prevailing among the agriculturists in Vagaikulam village in Aruppukottai constituency in the Ramanathapuram district due to a shooting incident resulting in the death of three persons including a woman and injury to 17 persons.
42. (a) 5th April 1979	Thiruvallargal R. Umanath, P. Eswaramoorthy alias Sornam, R. Krishan, D. Gnanasigamony, N. Varadarajan, M. Ambigapathy.	To discuss about the hardship experienced by the public due to scarcity of Kerosene throughout Tamil Nadu.
43. 7th April, 1979	Thiruvallargal S. J. Sadiq Pasha, A. Natarajan, K. Ramani, R. Venkedusamy alias Venkedu, A. R. Marimuthu, K. Suppu, P. Eswaramoorthi, alias Soranam, R. Krishnan, D. Gnanasigamony, N. Varadarajan, M. Ambigapathy, P. Uthirapathy.	To discuss about the improper function of the Industries resulting in the closure due to increase in power cut as against the announcement already made by the Government in that regard.

<i>Serial number and date.</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
44. 11 th April 1979	Thiruvallargal N. Sundararaj, Durai Muthusamy, A.R. Marimuthu, R. Margabandu, P. Chandran, K. Kandasamy, Salem M Arumugam.	To discuss about the attack on the cars of the Hon. Thiru M.P. Sivagnanam, Chairman, Legislative Council, the Hon. Thiru K. Narayanasamy Minister for Law and for having not given police protection to them, when they had been to the House of the late Thiru A. V. P. Asaithambi, Member of Parliament to pay Homage.
45. 17 th April 1979	Thiruvallargal Koothagudi S. Shanmugam, S. Sivasamy, V. K. Kothandaraman, O. Subramaniam, N. Sundararaj, Salem M. Arumugam, K. Kandasamy, M. Ambigapathy, P. Uthirapathy, S. Alagarsamy.	To discuss about the tense situation arising out of the continued stationing of Police in vagaikulam, and kilakudi villages in the Ramanathapuram District even after police firing and stoppage of bus flying through the villages.
46. 21 st April 1979	Thiruvallargal K. Ramani, R. Venkedusamy alias Venkedu.	To discuss about the tense situation arising out of the death of 2 persons and severe injury to about 25 persons as a result of the explosion on 18 th April 1979 in Nearer Underground works in Valparai Hills, Pollachi taluk, Coimbatore District.
47. 24 th April 1979	Thiruvallargal C. Govindarajan, R. Krishnan, P. Eswaramoorthi alias Sornam.	To discuss about the tense situation arising out of the arrest of about 34 workers of Hindustan teleprinters on 20 th April 1979.

<i>Serial number and date</i> (1)	<i>Name of the Member</i> (2)	<i>Subject</i> (3)
48. 24 th April 1979	Thiruvallargal T.P.M. Periasamy, S. Sadasivam, N. Sundarraj, P. Eswaramoorthi alias Sornam, N. Varadarajan, R. Krishnan, R. Umanath, S. Sivasamy, J. James, M. A. Latheef, R. Margabandu, P. Chandran, M. Ambigapathy, A. R. Marimuthu, O. S. Veluchamy, A. Swamidoss, C. Govindarajan, V. K. Kothandaraman, K. Ramani, R. Venkedusamy alias Venkedu, R. Jebamani, Koothagudi S. Shanmugam, P. Vijayaraghavan.	To discuss about the tense situation arising out of the arrest of thousands of agriculturists through out the State.
49. 25 th April 1979	Thiruvallargal R. Umanath, R. Krishnan, N. Varadarajan, C. Govindarajan, P. Eswaramoorthi alias Sornam, N. Palanivel, M. Ambigapathy, S. Sivasamy, A. R. Marimuthu, Salem M. Arumugam, J. James, M. A. Latheef, Durai Muthusamy, R. Margabandu.	To discuss about the tense situation arising out of the fast undertaken by Thiruvallargal K. V. Sankaran and Jothi from 20 th April 1979 near the High Court pressing for the suspension of the Police official concerned with Thiruparankundram incident.
50. 26 th April 1979	Thiruvallargal J. James, M. A. Latheef, S. Alagarsamy, P. Vijayaraghavan, S. Sivasamy, P. Eswaramoorthi alias Sornam, N. Varadarajan, R. Umanath, D. Gnanasigamony, C. Govindarajan, Salem M. Arumugam, M. Ambigapathy, R. Margabandu, A. R. Marimuthu, S. Sadasivam, R. Jebamani.	To discuss about the Police excesses near Thiruvallur in Chingleput District on 23 rd April 1979
51. 30 th April 1979	Thiruvallargal N. Sankariah, S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, S. Sivasamy, M. A. Latheef, R. Krishnan, M. Annamalai, Salem M. Arumugam, J. James, P. Vijayaraghavan.	To discuss about the collapse of the roof of the private Elementary school building at Aruppahadi, Madurai on the morning of 28 th April 1979 was causing injuries to 59 children and 6 teachers.

IX. CALL ATTENTION NOTICE UNDER RULE 41 OF THE ASSEMBLY RULES

Ninety Seven statements were made on the floor of the House by Hon. Ministers under Rule 41 of the Assembly Rules on the following matters of urgent public importance.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
1. 17 th February 1979	Thiruvallargal P. Eswaramoorthy alias Sornam, R. Krishnan.	Hon. Minister for Electricity.	The tense situation arising out of the announcement in regard to the power cut during day time in many places of Tamil Nadu, due to shortage of power generation.
2. 17th February 1979	Thiruvallargal M. Manimaran, M. Ambigapathy.	Hon. Minister for Co-operation.	The necessity to postpone the Co-operative Societies loans in view of the hardship experienced by the Agriculturists in Thanjavur district on account of the shortfall in the yield due to the rain which started on October 1978, unusually prolonged upto the beginning of 2nd week of January 1979.
3. 19th February 1979.	Thiruvallargal P. Eswaramoorthy alias Soranam, R. Krishnan, D. Gnasigamony, K. Ramani, R. Umanath, G. Elangovan, P. Vijayaraghavan, J. James, Durai Murugan, K. Suppu, S. J. Sadiq Pasha, A. Rahmankhan, and M. Ambigapathy.	Hon. Minister for Education.	The tense situation arising out of the announcement made by College teachers throughout the State about their proposed indefinite strike from 20th February 1979 to press their demand for Job security.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
4. 19th February 1979.	Thiru S. Sivasamy	Hon. Minister for Education.	The tense situation arising out of the clash among two groups of students of the Nagamalai, Pudukkottai, Vellachamy Nadar College at Madurai on 15th February 1979 resulting in injury to several students and consequent closure of the college and Yadava college and restlessness was among the students and Public, which is likely to affect public peace and tranquility.
5. 19th February 1979	Thiru M. Annamalai	Hon. Minister for Harijan Welfare.	The tense situation arising on of the padayathra under- taken towards Madras by the Harijan Men and Women of Nadupatti village in Salem District in protest against the caste atrocities of caste Hindus.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
6. 22 nd February 1979	Thiru P. S. Thiruvengadam	Hon. Minister for Harijan Welfare.	Firing away 21 Harijans belonging to Melvilvaraya-nallur of Kalasapakkam Panchayat Union, in North Arcot District to Dalla in Mirzapur District in Uttar Pradesh making false promises to secure employment for them on attractive wages and ruthlessly compelling them to work in Srikhana Company in the above said places for over two months without wages and thereby causing untold miseries and death of some of them.
7. 22 nd February 1979	Thiru K. Suppu	Hon. Minister for Health.	The serious situation arising out of the deviation from the established norms and rules in the selection of temporary Assistant Surgeons to the Tamil Nadu Medical Services overlooking the seniority basis and giving room for discontent.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
8. 23 rd February 1979	Thiru C. Govindarajan	Hon. Minister for Labour.	The tense situation prevailing among the public and labourers arising out of the blast of Turbine boiler in E.I.D. Parry Sugar Factory at Nellikuppam on 12 th February 1979 resulting in the death of two supervisors of the spot and causing serious injuries to some of them.
9. 23 rd February 1979	Thiru C. Govindarajan	Hon. Minister for Rural Industries.	The possible closure of the Government, Ceramic Factory at Virudhachalam, consequent on the short supply of coal and the hard ship likely to be caused to 300 families of the workers employed in the factory.
10. 24 th February 1979.	Thiru K. Ramani	Hon. Minister for Rural Industries.	The closure of the 300 foundries in and around the Coimbatore Town due to non-availability of coal resulting in unemployment of thousands of workers and stagnation in industrial production.
11. 24 th February 1979.	Thiru R. Thamaraikani	Hon. Minister for Agriculture and Irrigation.	The tense situation prevailing among the agriculture is due to the sitting of the agricultural lands in the Thiruvilliputhur constituency by recent heavy rains.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
12. 26 th February 1979.	Thiruvallargal A. R. Manimuthu Durai Muthusamy	Hon. Minister for Co-operation.	The inability of the agriculturists to repay the co-operative Societies Loan due to heavy damages caused to the paddy crops during the recent heavy rain in Puzhaleri Ayacut in Chengalpattu District.
13. 26 th February 1979.	Thiru Durai Govindarajan	Hon. Minister for Agriculture and Irrigation.	The Tense situation prevailing in Thanjavur areas consequent on the statement said to have been made in the Kerala Legislative Assembly by the Minister for Irrigation, Kerala State to the effect that the Government of Tamil Nadu is responsible for the deadlock in the Cauvery Water distribution dispute.
14. 5th March 1979.	Thiru R. Thamaraikani	Hon. Minister for Agriculture and Irrigation.	The situation prevailing among the agriculturists is due to demands caused by the recent heavy rains at Thiruvilliputhur Assembly Constituency to Paddy, Coconut, Sugarcane Green Eliciries and Onion crops in 1000 of acres.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
15. 6 th March 1979.	Thiru N. Palanivel	Hon. Minister for Information and Religious Endowments.	The hardship experienced by the devotees at Palani due to the clashes between the members of the staff of the Hindu Religious and Charitable Endowments Department and the Revenue Department on 6 th February 1979 at the time of counting the Hundi collections at Arulmigu Thandayuthapani Temple, Palani and the necessity to afford protection to the devotees.
16. 6th March 1979.	Thiru A. Rahmankhan	Hon. Minister for Education	The serious situation arising due to the relay fast undertaken from 7th February 1979 by the teaching staff of Hajee Karutha Rowther Hawdia College at Uthamapalayam, Madurai District for the non-payment of salaries including arrears of salary and other demands.
17. 6th March 1979.	Thiru K. Hutchi	Hon. Minister for Transport.	Hardship experience by the bus passenger due to increase in running time as well as fares consequent on the diversion of buses as some relief works are carried out in Ooty-Mettupalayam Road in Nilgiris District.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
18. (a) 7 th March 1979.	Thiru P. S. Thiruvengadam	Hon. Minister for Co-operation.	The tense situation prevailing among the agriculturists due to the failure of the Co-operative Central Bank of North Arcot district to grant loans to the agriculturists.
19. 7 th March 1979	Thiru V. Thulukanam	Hon. Minister for Labour.	The plight of about 50 families who were rendered homeless near Nungambakkam Railway Station at Sterling Road in ward No. 63 in Madras due to recent rain and the necessity to provide them houses through the slum clearance Board.
20. 8 th March 1979.	Thiru M. Manimaran	P.S. to the Hon. Minister for Revenue.	The coercive action taken in collecting special tax from the agriculturists who are experiencing hardship without other source of income even for their food and other expenses on account of the shortfall in the yield in Thanjavur district due to the continuous rain started in October 1978, unusually prolonged till the beginning of 2 nd week of January 1979.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
21. 8 th March 1979.	Thiru M. Ambigapathy	Hon. Minister for Labour.	The tense situation arising out of the Dharna undertaken in front of the office of the Commissioner of Labour, Madras, from 7 th March 1979 by the workers of T.V.S. concern in protest against the victimisation by the T.V.S. management and also for the implementation of the assurance given by the Government.
22. 9 th March 1979.	Thiru R. Thamaraikani	Hon. Minister for Co-operation.	The series situation arising out of the insecurity to the capital invested by the Members in the Srivilliputhur Co-operative Store in Srivilliputhur Constituency due to the non-functioning of the above Store.
23. 9 th March 1979.	Thiru P. H. Pandian	Hon. Minister for Transport.	The tense situation prevailing among the public due to display of number plates in Hindi on the Motor Vehicles in Delhi City contrary to the provision of Motor Vehicles Act.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
24. 10 th March 1979.	Thiru K. Suppu	Hon. Minister for Local Administration.	The serious situation arising out of the deteriorating conditions of the people living Villages around Madras particularly in Villivakkam Constituency due to the illicit operation by the proprietors of brick chambers, violating the rules and conditions imposed by Law for carrying on their profession.
25. 10 th March 1979.	Thiru K. Suppu	Hon. Minister for Public Health.	The tense situation prevailing in Vedanthavadi and Kalasapakkam village in Kalasapakkam Constituency in North Arcot District due to the outbreak of filaria and the need to take all preventive measures.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
26. 12 th March 1979.	Thiru S.J. Sadiq Pasha	Hon. Minister for Law	The situation regarding the destruction of valuable documents pertaining to freedom fighters of the early 1920's and 1930's and the Central Jail Tiruchirappalli and the consequent difficulties of freedom fighters and their dependents to get certificate for obtaining pension.
27. 12 th March 1979.	Thiru M. Ambigapathy	Hon. Minister for Agriculture and Irrigation.	The dangerous situation prevailing among most of the people in the Thanjavur District who are suffering from Enterities due to the consumption of CO-40, a new variety of rice.
28. 13 th March 1979.	Thiru K. Hutchi	Hon. Minister for Revenue.	The tense situation prevailing in the Nilgiris District due to the Cyclone and rains that took place on 4 th and 25 th November last year and also the landslide resulting in the loss of human lives cattle and damages to agricultural lands.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
29. 13 th March 1979.	Thiru R. Krishnan	Hon. Minister for Agriculture and Irrigation.	The plight of the betel leaf cultivation in Tamil Nadu particularly Tirunelveli and South Arcot Districts due to the prevalence of deadly disease in the betel leaves and necessity to eradicate the same.
30. 14 th March 1979.	Thiru R. Thamarikani	Hon. Minister for Transport.	The tense situation prevailing as a result of picketing by the public in front of plying buses for their demand to run bus services for Pattukulam, Viluppanoor and Koolampatti in Srivilliputhur Constituency in Ramanathapuram District.
31. 15 th March 1979.	Thiru P. H. Pandian	Hon. Minister for Electricity.	The decision of the Madras Advocate Association to boycott the Courts in Tamil Nadu by the Advocates from 14 th March 1979 demanding Judicial enquiry instead of an enquiry by the Revenue Divisional Officer into the alleged assault by the police on a Advocate at Thirupparankundram.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
32. 15 th March 1979.	Thiru K. Suppu	Hon. Minister for Rural Industries.	The tense situation arising out of the news item appeared in press that the properties the Kandasari Sugar Producers Co-operative Cottage Industries Society will be sold in public auction whereas the accounts of the Agriculturists who supplied Sugarcane to the above factory in April 1974 are yet to be settled in full.
33. 16 th March 1979.	Thiru R. Jebamani	Hon. Minister for Education.	The tense situation prevailing among the students of the Government Arts College Ariyalur due to attack on the student leader and other students and threat to the principal of the said college by anti social and the principal of the said college elements affecting the normal functioning of the college.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
34. 16 th March 1979.	Thiru S. Sivasamy	Hon. Minister for Local Administration.	The tense situation arising out of the decision taken to go on fast in front of the Secretariat, Madras by the staff of the Local Bodies of East Ramanathapuram District who were affected by the Cyclone for the non payment of ADAD A amount to them even though the said amount had already been paid to the teaching staff of that area.
35. 17 th March 1979.	Thiru Durai Govindarajan	Hon. Minister for Electricity.	The theft of 300 bags of Paddy, setting fire to haystack and destruction of cocount and plantation trees in about 16 acres of land in Chithamalli area Mannargudi Taluk, Thanjavur District resulting in restlessness among the people in that area.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
36. 17 th March 1979.	Thiru P. Eswaramoorthi alias Soranam	Hon. Minister for Information and Religious Endowments.	The restlessness among the agriculturist about the foot of the Western ghats in Ambasamudram Taluk in Tirunelveli District who try to prevent distruction of wet and dry crops by wild bears in the area consequent on the threat by the forest officials against the agriculturists.
37. 17 th March 1979.	Thiru M. Manimaran.	Hon. Minister for Education.	The declarations of Annual study leave to the students of the Pre-University class in a large number of Colleges even before lessons are completed.
38. 17 th March 1979.	Thiru A. Chellappa	Hon. Minister for Harijan Welfare.	Non-payment of stipends to the Harijan Students of High Schools and Colleges in Districts like Madras and Thanjavur resulting in their disability to write annual examination.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
39. 17 th March 1979.	Thiru R. Thamaraikani	Hon. Minister for Harijan Welfare.	The Restlessness among the Harijans of Anaikaraipatti village in Vaputhupati Panchayat in Thiruvilliputhur Constituency consequent upon the Caste Hindus utilising the area marked as burial ground for Harijans for Agricultural purposes.
40. 17 th March 1979.	Thiru R. V. Soundarajan	Hon. Minister for Agriculture and Irrigation.	The need to release Water from the Mettur Dam upto 31 st March 1979 to save the standing crops for which seedings were planted subsequent to the series damage caused to thaladi crops in Thanjavur District due to heavy rains in October- November 1978.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
41. 17 th March 1979.	Thiru K. Suppu	Hon. Minister for Agriculture and Irrigation.	The sudden denial of permission to the agriculturists of Ramanaicken Kandigai village in Annappa Naickencuppam in Gummudipundi Taluk in Chingleput District to draw water through duber for agricultural purpose relating in heavy damage to standing crops like paddy, groundnut, etc.
42. 17 th March 1979.	Thiru R.V.Soundararajan	Hon.Minister for Agriculture and Irrigation.	The hardship caused to the Sugarcane growers who have not been registered with the Kurungulam Sugar Factory in Thanjavur District consequent upon the refusal of the cane produced by them at the interference of the Management of the Kurungulam Sugar Factory.
43. 17th March 1979.	Thiru M. Aranganathan	Hon. Minister for Health.	The tense situation prevailing among the public of Rameswaram due to the death of 20 children caused by Misterious fever since December 1978.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
44. 17 th March 1979.	Thiru A. Chellappa	Hon. Minister for Health.	The admission of about 32 persons including children and women of Manappadukai, Idaiyaruppu village Near Papanasam into hospital consequent upon the consuming neer a resulting in vomiting and giddiness.
45. 17 th March 1979.	Thiru J. James	Hon. Minister for Health.	The incidence of mysterious fever in Madras city resulting in anxiety among the people in the City.
46. 19 th March 1979.	Thiru S.A. Eradha	Hon. Minister for Labour.	The sudden closure of Raman and Raman Company in Kumbakonam throwing a large number of workers out of employment and consequent restlessness among the workers.
47. 19 th March 1979.	Thiru Koothagudi S. Shanmugam.	Hon. Minister for Social Welfare.	The exodus of large number of cattle from Tamil Nadu to Kerala and sheep to Andhra in recent months resulting in increase in the price of the cattle and mutton in Tamil Nadu.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
48. 20 th March 1979.	Thiru P. S. Thiruvengadam.	Hon. Minister for Electricity.	The non-supply of electricity to village like Veeralur, Adamangalam, Siruvallur, Thenpadimangalam, Arinagirimangalam, Kadaladi, Thevanampattu, Periakilampadi in Kalasappakkam Constituency from 8 th March 1973 onwards and the consequent tense situation prevailing among the agriculturists.
49. 20 th March 1979.	Thiru J. James.	Hon. Minister for Food.	The tense situation prevailing throughout Tamil Nadu due to scarcity of Kerosene.
50. 21st March 1979.	Thiru P. Eswaramoorthy alias Sornam.	Hon. Minister for Local Administration.	The decision of the teachers belonging to the Kuruvikulam Panchayat Union in Tirunelveli District to undergo hunger strike due to non-supply of pass books with entries relating to the recoveries made from their pay and for certain other demands and consequent restlessness prevailing among the publications.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
51. 21 st March 1979.	Thiru R. Thamaraikani	Hon. Minister for Harijan Welfare.	The restlessness prevailing in Malaipatti hamlet in Tiruvannamalai Panchayat of Thiruvilliputhur Constituency consequent upon the Harijans being prevented to enter into their temple by the caste Hindus who raised the compound walls there.
52. 24th March 1979.	Thiruvargal K. Hutchi Gounder, K. Arangasamy, A.R. Marimuthu and Durai Muthusamy.	Hon. Minister for Electricity.	The tense situation prevailing among the public of Ithalar in Nilgiris District due to the loss of life and property consequent in the riot which took place in January, 1979.
53. 24th March 1979.	Thiru S. Sivasamy.	Hon. Minister for Agriculture and Irrigation.	The decline in production about 3,000 acres of land due to bad condition of the fifth sluice in Mettur taluk which has not been properly maintained and under repairs in East Ramanathapuram District.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
54. 26 th March 1979.	Thiru K. Suppu	Hon. Minister for Revenue.	The tense situation prevailing among the agriculturists of Soolur, Kannampalayam, Kurkoor Ravathoor, Neelampur, and Samalapuram in Coimbatore District due to coercive steps being taken in collecting heavy tax on pipeline and surcharge.
55. 26th March 1979.	Thiru R. Thamaraikani	Hon. Minister for Revenue.	The restlessness among the public due to outbreak of fire on 23rd March 1979 at Thiruvilliputhur Town in Ramanathapuram District resulting in heavy damage to more than 100 huts and properties belonging to the scheduled caste people.
56. 27th March 1979.	Dr. K. Samarasam	Hon. Minister for Revenue.	The imposition of heavy levy including water tax for the lands getting irrigation from Krishnagiri Dam in Dharmapuri District and the tense situation prevailing there.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
57. 27 th March 1979.	Thiru K. Hutchi Gouder.	Hon. Minister for Health.	The tense situation arising due to non-payment of salary to the Medical Officers for the past 6 months and non availability of essential drugs in Government Hospital at Kookkalthurai in Gudalore Constituency in the Nilgiris District.
58. 30th March 1979.	Thiru V. R. Jeyaraman.	Hon. Minister for Agriculture and Irrigation.	The pest attacks on crops like cotton and chillies in Tamil Nadu and the need to supply pesticide like Tamarin to agriculturists to control and eradicate the pest attack.
59. 30th March 1979.	Thiru R. Thamaraikani	Hon. Minister for Handloom and Textiles	The refusal of Co-operative Spinning Mills to Supply yarn to the Handloom Weavers Co-operative Societies in Ramanathapuram District resulting in the unemployment of weavers.
60. 31st March 1979.	Thiru S. Sivasamy	Hon. Minister for Health	The non-commissioning of the drug testing Laboratory in Teynampet, Madras from its inception in 1973 and the consequent loss incurred.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
61. 3 rd April 1979.	Thiru P. Ponnurangam	Hon. Minister for Local Administration.	The tension prevailing among the slum dwellers of Dhideer Nagar in Kasimedu, Madras due to alleged sale of that area by the Madras Corporation to the Jain Community for using it as their burial ground.
62. 4 th April 1979	Thiru R Rajamanickam	Hon. Minister for Revenue.	The failure of providing relief measures to the people of Nannilam and Mayuram taluks of Thanjavur District who were affected by the recent heavy rains and the consequent tense situation prevailing there.
63. 5 th April 1979	Thiru P. Vijayaragavan.	Hon. Minister for Revenue.	The restlessness among the people due to the outbreak of fire at Melmidalam village in Vilavancode Taluk in Kanyakumari District resulting in the destruction of huts and properties.
64. 7 th April 1979.	Thiru R. Thamaraikani	Hon. Minister for Co-operation.	The tense situation prevailing among the agriculturists due to their inability to get interest for their investment and to get fresh loans on account of the non-functioning of the Co-operative Agricultural Credit Society in Koomapatti in S. Kodikulam Panchayat in Thiruvilliputhur Constituency.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
65. 9 th April 1979.	Thiruvallargal Dr. K. Samarasam, Y.S.M. Yusuff, Tiruppur R., Manimaran, R. Thamaraiyani, M. Kannan, P. Krishnan, Chinnasalem, M. Subramaniam, C. Ramanathan. M. Periasamy.	Hon. Minister for Electricity.	The attempt by some miscreants to kill one Thiru Sampath residing in Peerangimettu street, Gingee, by setting fire after pouring kerosene on him and the consequent tense situation prevailing thereto.
66. 11 th April 1979.	Thiru Durai Muthusamy	P.S. to Hon. Minister for Revenue.	The increase in the water-cess in respect of thousands of acres of lands in Vridhachalam Taluk for getting water for irrigation from the Wellington Reservoir in South Arcot district and the consequent restless ness there.
67. 16 th April 1979.	Thiru M. A. Latheef	P.S. to Hon. Minister for Revenue.	The tense situation prevailing in Vaniyambadi due to the non-allotment of alternate house-site to the thousands of people who lost their house in recent floods.
68. 17 th April 1979.	Thiruvallargal M. Ambigapathy, P. Eswaramoorthi alias Soranam, Durai Muthusamy, S. Alagarsamy, Koothagudi S. Shanmugam, S. Sivasamy, P. Uthirapathy, R. Margabandu.	Hon. Minister for Information and Religious Endowments.	The suspension of the employees of the Tamil Nadu Tourism Development Corporation by the management consequent on the strike by the employees resulting in restlessness among the employees and the tourists

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
69. 17 th April 1979	Thiruvallargal P. H. Pandian and Pannai Sethuraman.	Hon. Minister for Law.	The suggestion given at the conference of Chief Justice & that Benches of the Supreme Court should be established at various States and the necessity to set up a bench in Tamil Nadu.
70. 20 th April 1979.	Thiruvallargal M. Ambigapathy, K. S. Murugesan, S. Ramalingam, R. Venkedusamy alias Venkedu.	Hon. Minister for Electricity.	The tense situation prevailing among the masons who are thrown out of employment due to the scarcity of cement in Tamil Nadu.
71. 21 st April 1979	Thiruvallargal S. Sivasamy, P. Uthirapathy, J. James, P. Vijayaraghavan, A.R. Marimuthu, O.S. Veluchamy, S. Alagarsamy, D. Purushothaman, R.E. Chandran Jeyapal, Chinnasalem M. Subramaniam, Salem M. Arumugam, J. James.	P.S. to Hon. Minister for Revenue.	The outbreak of fire in Sivasailam street in Thiragaraya nagar, Madras on 16 th March, 1979 and the consequent loss of life and property.
72. 21 st April 1979	Thiru Chinnasalem M. Subramaniam	Hon. Minister for Labour.	The scarcity of drinking water in Kallakurichi Town Panchayat area in South Arcot district and the Consequent tense situation prevailing there.

<i>Serial number and date on which the statement was made</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
73. 23 rd April 1979	Thiruvallargal S. Alagarsamy, Koothagudi S. Shanmugam, M. Ambigapathy, S. Sivasamy, P. Uthirapathy, P. Eswaremoorthi alias Sornam, R. Krishnan, N. Palanivel, N. Varadarajan, R. Umanath, K. Ramani, K. Kandasamy, T.P.M. Periasamy, K. Pannai Sethuraman.	Hon. Minister for Co-operation.	The restlessness prevailing among the employees of Madurai Central Co-operative Bank consequent on the arrest of 100 employees who were on hunger strike.
74. 24 th April 1979.	Thiru S. Sivasamy	Hon. Minister for Harijan Welfare.	The need to expedite the issue of house-site pattas to the Harijans and poor Backward Class people in the Ramanathapuram District.
75. 24 th April 1979.	Thiruvallargal V. K. Kothandaraman, C. Govindarajan, N. Varadarajan, M. A. Latheef, K. Pannai Sethuraman.	Hon. Minister for Rural Industries.	The accumulation of the Finished leather intended for import from Tamil Nadu at the Italian airport due to the insistence for the production of health certificate and the consequent threat for closure of the leather Tanning Industry.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
76. 25 th April 1979.	Thiruvallargal A. Ekambara Reddi, C. Arumugam, P. S. Thiruvengaddam.	Hon. Minister for Local Administration.	The serious situation arising out of the hunger strike undertaken by the old students in Podaturpet town demanding provision of drinking water, drainage and street lighting there immediately.
77. 25 th April 1979	Thiruvallargal M. Aranganathan, M. Ambigapathy, S. Sivasamy O.S. Veluchamy, Chinnasalem, M. Subramaniam, K. Pannai Sethuraman.	Hon. Minister for Social Welfare.	The serious conditions of 33 students who have been admitted in the hospital after they had taken their Mid-day Meals in a school near Mahimaipuram near Jayankondam in Tiruchirappalli district and the tense situation prevailing there
78. 26 th April 1979.	Thiruvallargal K. Maruthachalam, R. Iyyasamy, K. Nachimuthu.	P. S. to the Hon. Minister for Revenue.	Out break of fire in the Pazhamangalam village Harijan Colony near Erode on 12 th April 1979 resulting in the destruction of 58 huts.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
79. 26 th April 1979.	Thiru M. A. Latheef	Hon. Minister for Education.	The tense situation prevailing among the Muslim Community due to the publication of certain principles contrary to the doctrines of Islam in the History Book prescribed and published by the text book society for the Higher Secondary First year students.
80. 26 th April 1979.	Thiruvargal K. Vadivel, M. Ambigapathy, S. Sadasivam, Chinnasalem M. Subramaniam, R. Thamaraiyani.	Hon. Minister for Labour.	The failure to fulfil the demands of the quarry workers of Pallavaram, Madras and the restlessness prevailing among them.
81. 26 th April 1979.	Thiru S. Sivasamy	Hon. Minister for Agriculture and Irrigation.	The restlessness prevailing among the Public of Mandapam area due to the conversion of about 200 acres of fertile lands into brackish lands and the destruction of 100 acres of Jasmine farm by the recent floods and tidal waves.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
82. 26 th April 1979.	Thiru Pakkur S. Subramanian.	Hon. Minister for Health.	The drinking water scarcity consequent to the pollution of water in the wells of Muthialpet, Iyyampettai, Valluvampakkam in Uthiramerur Constituency due to the functioning of Dye Industries in that area.
83. 27 th April 1979.	Thiruvallargal A. R. Marimuthu, N. Sundaraj, J. James, M. Aranganathan, S. J. Sadiq Pasha, P. Ponnurangam, A. Natarajan, S. Alagarsamy, Koothagudi S. Shanmugam, P. Uthirapathi, S. Sivasamy and M. Ambigapathy.	Hon. Minister for Electricity.	The clash that took place recently between the students of New College Royapettah, Madras and the anti-social elements causing injuries to the students and loss to the College property.
84. 27 th April 1979.	Thiruvallargal R. Amirtharaj, Y. S. M. Yusuff.	Hon. Minister for Electricity.	The restlessness prevailing among the farmers of Uthangudi pichuvilai in Tirunelveli District due to the withering away of betel leaves consequent on the irregular supply of electricity.
85. 27 th April 1979.	Thiru K. Pannai Sethuraman,.	P.S. to the Hon. Minister for Information and Religious Endowments.	The theft of Sivagamasundari idol from Sivagamasundari temple and Tiruvilattam near Mayuram and the tense situation prevailing there.

<i>Serial number and date on which the statement was made</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
86. 27 th April 1979.	Thiruvallargal M. Annamalai, B. M. Krishnan, V. K. Kothandaraman, P. Eswaramoorthi alias Sornam, R. Venkadusamy alias Venkedu, Dr. K. Samarasam, K. R. Chinnarasu.	Do.	The attempt by the officials of Forest Department to evict the agriculturists who are cultivating Government poramboke lands in Manthikulampatti, Periapatti, Keerapatti, Onnakaratharappu, Kumbanur in Dharmapuri District and the consequent tension prevailing there
87. 27 th April 1979.	Thiru Chinnasalem Subramaniam	Hon. Minister for Harijan Welfare.	The situation arising out of the common passage to the cremation ground of Harizan being used for agricultural purposes by Caste Hindus of Sembakurichi Panchayat, in Chinnaselam Union.
88. 27 th April 1979.	Thiru T. Ramasamy	Hon. Minister for Agriculture and Irrigation.	The poor rate offered to the milk procured from the farmers who have been provided with milk animals under the drought Relief Programme in Ramanathapuram district and the consequent hardship caused to them in repaying loans.

<i>Serial number and date on which the statement was made</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
89. 28 th April 1979.	Thiru K. Pannai Sethuraman	Hon. Minister for Education.	Regarding the compulsory collection of donation by certain college Managements in contravention to the Ruels and the consequent hardship caused to the poor parents.
90. 28 th April 1979.	Thiru C. Palanimuthu	Hon. Minister for Labour	The tense situation prevailing among the public of Pethanaickenpalayam as the result of the deep bore wells not being repaired so far.
91. 28 th April 1979.	Thiru Chinnaasalem M. Subramaniam	Hon. Minister for Labour.	The tense situation prevailing in Chinnaasalem town panchayet in South Arcot District due to drinking water scarcity.
92. 28 ^h April 1979.	Thiru R. Umanath	Hon. Minister for Food.	The severe scarcity of Diesel in Nagapattinam and Nagore areas resulting in the none functioning of 200 fishing boats and the consequent hardship caused to the fishermen.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
93. 28 th 1979.	April Thiruvallargal P. Eswaramoorthi alias Soranam, R. Krishnan, D. Gnanasigamony.	Hon. Minister for Agriculture and Irrigation.	The agreement for the supply of water to taticorin SPIC fertilizer factory from Thamaraparani river resulting in water scarcity to the Agriculturist for Irrigation.
94. 30 th 1979.	April Thiru Salem M. Arumugam.	P.S. to the Hon. Minister for Revenue.	The outbreak of fire near the Railway station in Tambaram West on 6 th April 1979 resulting in the loss of property.
95. 30 th 1979	April Thiru Y. S. M. Yusuff	P. S. to the Hon. Minister for Revenue.	The damages caused to a large number of banana trees in Alaikinaru, Tirumalapuram Village in Radhapuram Constituency in Tirunelveli district due to the sudden storm on 17 th April 1979 and the tense situation prevailing there.
96. 30 th 1979	April Thiruvallargal A.R. Marimuthu, O. S. Veluchamy, O. Subramaniam	Hon. Minister for Food.	The restlessness and anxiety prevailing among the public due to the announcement by the proprietors of hotels in Madras to raise the price of foodstuff.

<i>Serial number and date on which the statement was made</i> (1)	<i>Name of the member who called the attention of the Minister</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject</i> (4)
97. 30 th April 1979	Thiru M. Annamalai	Hon. Minister for Labour.	The tense situation prevailing among the workers of Dharmapuri Cauvery Rubber Factory due to the dismissal 60 labourers and frequent lockout by the Management.
98. 30 th April 1979	Thiruvallargal R. Krishnan, P. Eswaramoorthi alias Sornam.	Hon. Minister for Labour.	The hunger strike undertaken by the power loom weavers in puliangudi Municipal Town in protest against the victimisation of the weavers by the Management of certain power loom centres and the consequent tense situation prevailing there.
99. 30 th April 1979	Thiruvallargal S. V. Ramasamy, V. Chinnasamy R. Kaliappan.	Hon. Minister for Harijan Welfare.	Action on the Reddiar Community (Forward Community in Thuraiyur, Tiruchirappalli District illegally enjoying the concession of scheduled Tribes and Backward Classes by producing certificates of Konda Reddy Community which is included in Scheduled Tribes list.

X. FINANCIAL BUSINESS

The Budget for the year 1979-80 was presented to the Legislative Assembly by Hon. Thiru K. Manoharan, Minister for Finance on the 3rd March 1979.

The General Discussion on the Budget took place for 8 days on 5-3-79, 7-3-79, 8-3-79, 19-3-79 to 23-3-79. The Hon. Finance Minister replied to the debate on 23-3-1979. Discussion on the voting on Demands for Grants took place on the following days. 23-3-1979, 24-3-1979, 26-3-1979, 27-3-1979, 29-3-1979, 30-3-1979, 31-3-1979, 2-4-1979, 3-4-1979, 4-4-1979, 5-4-1979, 6-4-1979, 7-4—1979, 9-4-1979, 11-4- 1979, 16-4-1979, 17-4-1979, 18-4-1979, 19-4-1979, 20-4-1979, 21-4-1979, 23-4-1979 Voting on demands lasted for 22 days from 23-3-1979 to 23-4-1979.

23-4-1979 was fixed as the last day for discussion on the demands for grants after which the following demands were guillotine and put and carried on without discussion.

Demand No. 7 State Legislature

Demand No. 37-Public Works-Building

Demand No. 38-Public Works Establishment

Demand No. 42-Pensions and other Retirement Benefits

Demand No. 43-Miscellaneous

Demand No. 53-Capital Outlay on Public Works-Buildings

Demand No. 58-Loans and Advances by the State Government

Demand No. 8-Elections

Demand No. 44-Stationery and Printing

Out of 3,882 Cut Motions received, 3,202 were admitted of which 680 were moved and they were withdrawn or deemed to have been withdrawn.

The Appropriation Bill relating to the Budget was introduced in the Assembly on 23rd April 1979 and it was taken for consideration on 24th April 1979 and 25th April 1979 and was passed on 25th April 1979.

On 20th March 1979 Hon. Minister for Finance moved the Advanced Grants for the year 1979-80 (Vote on Account) and it was put and carried and grants were made. The appropriation Bill relating to advance grants (Vote on account) (L.A. Bill No. 16/79) was introduced on 20th March 1979 and was considered and passed on 21st March 1979.

3. On 20th March 1979 Hon. Minister for Finance presented the Final Supplementary Statement for the year 1978-79. On 23rd March 1979 all demands for grants were put to vote and carried. The Appropriation Bill relating to the Final Supplementary statements was introduced on 23rd March 1979 and was considered and passed on 24th March 1979.

4. On 20th March 1979 Hon. Minister for Finance presented demand for excess grants in the year 1971-72. On 23rd March 1979 all demands for grants were put to vote and carried. The Appropriation Bill relating to excess grants was introduced as on 23rd March 1979 and was considered and passed on 24th March 1979.

5. On 23rd April 1979 Hon. Minister for Finance presented the demands for grants for Excess expenditure for the year 1972-73 and 1973-74. On 24th April 1979 all demands for grants were put to vote and carried. The appropriation bill relating to was introduced on the same day and was considered and passed on 25th April 1979.

XI. LEGISLATIVE BUSINESS

I. OFFICIAL

During this period 42 Bills were introduced, of which 39 Bills were considered and passed. The remaining 3 Bills were referred to Select, Joint Select Committees. Further five more Bills which were introduced during the previous sessions were also considered and passed. The details of Bill which were considered and passed are as follows:-

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
(1)	(2)	(3)	(4)
1.	Tamil Nadu Panchayats (Amendment) Bill, 1979 (L.A. Bill No. 1 of 1979).	13 th February 1979	23 rd February 1979
2.	The Tamil Nadu Panchayats (Extension of Terms of Office) Amendment Bill 1979 (L.A. Bill No. 2 of 1979).	14 th February 1979	24 th February 1979
3.	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill 1979 (L.A. Bill No. 3 of 1979).	14 th February 1979	24 th February 1979
4.	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill 1979 (L.A. Bill No. 4 of 1979).	15 th February 1979	14 th March 1979
5.	The Coimbatore Municipal Council (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 5 of 1979).	15 th February 1979	14 th March 1979

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
(1)	(2)	(3)	(4)
6.	The Madras City Municipal Corporation (Amendment) Bill, 1979 (L.A. Bill No. 6 of 1979).	15 th February 1979	14 th March 1979
7.	The Tamil Nadu Land Reforms (Fixation of Ceiling on land) Amendment Bill 1979 (L.A. Bill No. 7 of 1979).	16 th February 1979	23 rd February 1979
8.	The Tamil Nadu Cultivating Tenants (Protection from Eviction) Amendment Bill, 1979 (L.A. Bill No. 8 of 1979).	19 th February 1979	14 th March 1979.
9.	The Tamil Nadu Cyclone and Flood affected areas cultivating Tenants (Temporary Relief) Amendment Bill (L.A. Bill No. 9 of 1979).	19 th February 1979	14 th March 1979
10.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill 1979 (L.A. Bill No. 10 of 1979).	19 th February 1979	14 th March 1979
11.	The Tamil Nadu Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1979 (L.A. Bill No. 11 of 1979).	22 nd February 1979	9 th March 1979
12.	The Tamil Nadu Pawn Brokers (Amendment) Bill, 1979 (L.A. Bill No. 12 of 1979).	22 nd February 1979	9 th March 1979.
13.	The Tamil Nadu Prohibition (Amendment) Bill, 1979 (L.A. Bill No. 13 of 1979).	23 rd February 1979	13 th March 1979.
14.	The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1979 (L.A. Bill No. 14 of 1979)	24 th February 1979.	14 th March 1979
15.	The Tamil Nadu Preservation of Private Forests (Extension to Kanyakumari district) Bill, 1979 (L.A. Bill No. 15 of 1979)..	7 th March 1979.	17 th March 1979.
16.	The Tamil Nadu Appropriation (Vote on Account 1979) (L.A. Bill No. 16 of 1979).	20 th march 1979.	21 st March 1979.
17.	The Tamil Nadu Appropriation Bill, 1979 (L.A. Bill No. 17 of 1979).	23 rd March 1979.	24 th March 1979

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
18.	The Tamil Nadu Appropriation (No. 2) Bill, 1979 (L.A. Bill No. 18 of 1979).	23 rd March 1979.	24 th March 1979.
19.	The Tamil Nadu Foest Amendment Bill, 1979 (L.A. Bill No. 19 of 1979).	27 th March 1979.	30 th April 1979.
20.	The Tamil Nadu Debt Relief (Amendment) Bill, 1979 (L.A. Bill No. 20 of 1979).	17 th April 1979.	28 th April 1979.
21.	The Tamil Nadu Debt Relief Bill 1979 (L.A. Bill No. 21 of 1979).	17 th April 1979.	28 th April 1979.
22.	The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 1979 (L.A. Bill No. 22 of 1979).	20 th April 1979.	28 th April 1979.
23.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1979 (L.A. Bill No. 23 of 1979).	20 th April 1979.	28 th April 1979.
24.	The Presidency Small Cause Courts Code of Civil Procedure and Tamil Nadu Court Fees and Suits Valuation (Amendment) Bill, 1979 (L.A. Bill No. 24 of 1979).	20 th April 1979.	30 th April 1979.
25.	The Tamil Nadu Appropriation (No. 3) Bill, 1979 (L.A. Bill No. 25 of 1979).	23 rd April 1979.	25 th April 1979.
26.	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1979 (L.A. Bill No. 26 of 1979).	24 th April 1979..	25 th April 1979.
27.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 28 of 1979).	24 th April 1979.	28 th April 1979.
28.	The Tamil Nadu Local Authorities Laws (Amendment) Bill, 1979 (L.A. Bill No. 29 of 1979).	24 th April 1979.	28 th April 1979.
29.	The Tamil Nadu Appropriation (No. 4) Bill, 1979 (L.A. Bill No. 29 of 1979).	24 th April 1979.	25 th April 1979.

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
(1)	(2)	(3)	(4)
30.	The Tamil Nadu Appropriation (No. 5) Bill, 1979 (L.A. Bill No. 31 of 1979).	24 th April 1979.	25 th April 1979.
31.	The Tamil Nadu Co-operative Land Development Banks (Amendment) Bill, 1979 (L.A. Bill No. 32 of 1979).	25 th April 1979..	28 th April 1979.
32.	The Tamil Nadu Entertainment Tax (Amendment) Bill, 1979 (L.A. Bill No. 33 of 1979).	25 th April 1979..	28 th April 1979..
33.	The Tamil Nadu Pawn Brokers (Second Amendment) Bill, 1979 (L.A. Bill No. 34 of 1979).	25 th April 1979.	30 th April 1979.
34.	The Tamil Nadu Money Lenders (Amendment) Bill, 1979 (L.A. Bill No. 35 of 1979).	25 th April 1979.	30 th April 1979.
35.	The Tamil Nadu Panchayats (Second Amendment) Bill, 1979 (L.A. Bill No. 36 of 1979).	25 th April 1979.	28 th April 1979.
36.	The Tamil Nadu Panchayats (Extension of Term of Office) Second Amendment Bill, 1979 (L.A. Bill No. 37 of 1979).	25 th April 1979.	28 th April 1979.
37.	The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No. 38 of 1979).	25 th April 1979.	28 th April 1979.
38.	The Madras University and Madurai Kamaraj University (Amendment) Bill, 1979 (L.A. Bill No. 39 of 1979).	27 th April 1979.	30 th April 1979.
39.	The Perarignar Anna University of Technology (Amendment) Bill, 1979 (L.A. Bill No. 40 of 1979).	27 th April 1979.	30 th April 1979.
40.	The Tamil Nadu Preservation of Private Forests (Amendment) Bill, 1979 (L.A. Bill No. 25 of 1978).	31 st August 1978.	15 th March 1979.

<i>Serial No.</i>	<i>Name of the Bills</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
41.	The Tamil Nadu Dramatic performance (Amendment) Bill, 1979 (L.A. Bill No. 26 of 1978).	31 st August 1978.	16 th March 1979.
42.	The Tamil Nadu Co-operative Societies (Amendment) Bill, 1979 (L.A. Bill No. 34 of 1978).	8 th September 1978.	15 th March 1979.
43.	The Tamil Nadu Catering Establishment (Amendment) Bill, 1979 (L.A. Bill No. 40 of 1978).	12 th September 1978.	16 th March 1979.
44.	The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1979 (L.A. Bill No. 23 of 1978).	1 st April 1978.	28 th April 1979.

XII. BILLS REFERRED TO SELECT JOINT SELECT COMMITTEE

During the period the following Bills were introduced and referred to the Select/Joint Select Committees on the dates noted against each:-

<i>Serial No.</i>	<i>Title of the Bills</i>	<i>Date of Introduction</i>	<i>Date on which it referred to Select/Joint Select Committees</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	The Tamil Nadu Co-operative Societies Bill, 1979 (L.A. Bill No. 27 of 1979).	24 th April 1979.	28 th April 1979.
2.	The Tamil Nadu Handloom Workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1979 (L.A. Bill No. 41 of 1979).	28 th April 1979.	30 th April 1979.
3.	The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill, 1979 (L.A. Bill No. 42 of 1979).	28 th April 1979.	30 th April 1979.

XIII. MOTIONS UNDER RULE 142 OF THE T.N.L.A. RULES

(1) On 24th February 1979 Thiru R. Krishnan moved the following Motion under Rule 142 of the Tamil Nadu Legislative Assembly Rules.

“that this House disapproves the Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance, No. 16 of 1978) promulgated by the Governor on the 31st October 1978.

The motion was by leave of the House withdrawn.

(2) On the 9th March 1979 Thiru M. Ambigapathy moved the following motion under rule 142 of the Tamil Nadu Legislative Assembly Rules.

“that this House disapproves the Tamil Nadu Prohibition (Second Amendment) Ordinance 1978 (Tamil Nadu Ordinance No. 13 of 1978) promulgated by the Governor on 30th September 1978.”

(3) On the 13th March, 1979 it was put to vote and declared lost and the Bill was taken into consideration and then passed.

On the 14th March 1979 the following motion given notice of by Thiruvallargal M. Ambigapathy, R. Krishnan, S. Alagarsamy, Koothagudi S. Shanmugam, S. Sivasamy and P. Uthirapathy under rule 142 of the Tamil Nadu Legislative Assembly Rules was not moved as none of them were present.

“that this House disapproves the Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 11 of 1978) promulgated by the Governor on the 30th September 1978.”

4. On the 14th March 1979, the following motion given notice of by Thiruvallargal M. Ambigapathy, K. Ramani, R. Krishnan and R. Venkedusamy alias Venkadu under Rule 142 of the Tamil Nadu Legislative Assembly Rules was not moved as none of them were in their seats.

“that this House disapproves the Coimbatore Municipal Council Appointment of Special Officers Second Amendment Ordinance 1978 Tamil Nadu Ordinance No. 12 of 1978) promulgated by the Governor on the 30th September 1978”.

XIV. GOVERNMENT RESOLUTIONS

On 17th February 1979, Hon. Thiru K. Narayanasamy, Minister for Law moved the following resolution.

“that this House ratifies the amendment to the Constitution of India falling within the purview of the proviso to Clause (2) of article 368 thereof, proposed to be made by the Constitution (Forty-fifth Amendment) Bill, 1978, as passed by the two Houses of Parliament and the short title of which has been changed into “The Constitution (Forty-fourth Amendment) Act 1978”.

Thiruvallargal A. Rahmankahn, O. S. Veluchami, R. Umanath, P. Vijayaraghavan, S. Alagarsamy, A. R. Marimuthu, M. A. Latheef, M. Margabandu, K. Subbu took part in the above resolution and Hon. Minister for Law replied to the debate.

The resolution was adopted.

2. On 16th March 1979 Thiru K. A. Krishnaswamy Minister for Co-operation moved the following resolution.

“Whereas the Government of Tamil Nadu have increased the maximum limit of guarantee in respect of Central Co-operative Banks and Tamil Nadu State Co-operative Bank in respect of short term credit, Medium Term Credit and Medium Term Conversation advance to the extent of Rs. 250 lakhs, Rs. 9,140 Rs. 1,490 lakhs and Rs. 7,400 lakhs respectively, aggregating to Rs. 9,140 lakhs in G. O. Ms. No. 82, Co-operation, dated the 9th February 1978 under the sub-section (2) of section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act, 53 of 1961) with the approval of the State Legislature. And whereas it has become necessary to increase the maximum guarantee limit for Medium Term Conversion Advances in respect of the Central Co-operative Banks to the level of Rs. 10,900 lakhs.

The Tamil Nadu Legislative Assembly resolves to increase the limit of guarantee for Medium Term Conversion advances in respect of the Central Co-operative Banks to the extent of Rs. 10,900 lakhs and aggregate limit of Rs. 12,640 lakhs as required under section 73 (d) of the Tamil Nadu Co-operative Societies Act 1961 (Tamil Nadu Act 53 of 1961). The Hon. Minister for Co-operation replied to the debate. The resolution was adopted.

3. On 17th March 1979 Thiru K. Kalimuthu, Hon. Minister for Local Administration moved the following resolution.

“The Hon. Minister for Local Administration moved that the following draft of an amendment proposed to be made by the Governor of Tamil Nadu under sub-section (1) of section 305 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) adding to Schedule IV to the said Act, be approved.

DRAFT AMENDMENT

In scheduled IV to the Tamil Nadu District Municipalities Act 1920 (Tamil Nadu Act V of 1920) after rule 62, the following rule shall be inserted, namely:-

“62-A. The Municipalities shall pay to the auditors out of the Municipal fund such remuneration as the Government may determine. The resolution was put and carried”.

4. On 17th March 1979 Hon. Thiru P. Kolandaivelu, Minister for Agriculture and Irrigation moved the following resolution.

“That the following draft notification to be issued by the State Government under section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923) amending rules 7 and 8 of the Tamil Nadu Cotton Transport Rules be approved as required by Section 8 of the said Act”.

DRAFT NOTIFICATION

In exercise of the powers conferred by section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923) the Governor of Tamil Nadu hereby make the following amendment to the rules published with the late Food and Agriculture Department, Notification No. 51 dated 7th December 1950 at pages 575-583 of the Rules supplement to Part-I of the Fort St. George Gazette, dated the 26th December 1950 as subsequently amended, the same having been approved by Resolution of both the Houses of the Legislature as required by section 8 of the said Act.

AMENDMENT

In the said rules, in rules 7 and 8 for the words “Head Constable” wherever they occur, the words Sub-Inspector of Police, shall be substituted. The resolution was put and carried.

5. On 17th March 1979, Thiru P. Kolandaivelu, Minister for Agriculture and Irrigation moved that the following draft notification to be issued by the State Government under section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923) amending the Tamil Nadu Cotton Transport Rules be approved as required by section 8 of the said Act.

The Resolution was put and carried.

6. On 29th March 1979, Hon. Thiru S. D. Somasundaram, Minister for Revenue moved the following resolution:-

“That the following draft of the notification proposed to be issued under clause (b) of sub-section (3) of section I of the Tamil Nadu Sales Tax (Surcharge) Act, 1971) Tamil Nadu Act, 24 of 1971) be approved as required by sub-section (4) of section 1 of the said Act”.

DRAFT NOTIFICATION

In exercise of the powers conferred by clause (b) of sub-section (3) of section 1 of the Tamil Nadu Sales Tax (Surcharge) Act, 1971 (Tamil Nadu Act 24 of 1971), the Governor of Tamil Nadu hereby directs that the said Act shall come into force on the 1st April 1979 in the Municipalities mentioned in the Annexure to this notification and in the suburban areas within a distance not exceeding sixteen kilometers of the City of Madurai, the Municipal Towns of Coimbatore, Salem and Tiruchirappalli. The motion was put and carried and the resolution was adopted.

7. On 11th April 1979, Hon. Thiru K. Kalimuthu, Minister for Local Administration moved the following resolution:-

“That in pursuance of sub-section (1) of section 4 of the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958), the House do resolve that the area covered by Thiruverkadu, Veeraraghavapuram, Sundarachohzavaram Panchayats in Poonamallee Panchayat Union and Koladi, Ayanambakkam, Noombal Panchayats and Perumalagaram revenue village in Adayalampattu Panchayat in Villivakkam Panchayat Union in Chengalpattu district which is an institutional colony be declared to be a Township”.

The resolution was put and carried.

8. On 30th April 1979, Hon. Thiru S. D. Somasundaram, Minister for Revenue moved the following resolution:-

“The Hon. Minister for Revenue moved that the following draft notification to be issued under clause (b) of sub-section (2) of section 1 of the Tamil Nadu Urban Land Tax Act, 1966 (Tamil Nadu Act 12 of 1966) be approved as required by sub-section (4) of the said section.

DRAFT NOTIFICATION

In exercise of the power conferred by clause (b) of sub section (2) of section 1 of the Tamil Nadu Urban Land Tax Act, 1966 (Tamil Nadu Act 12 of 1966) the Governor of Tamil Nadu hereby directs that the said Act shall come into force on the date of publication of this Notification in the Tamil Nadu Government Gazette in the areas specified below which have been included within the jurisdiction of the Coimbatore Municipality in the Rural Development and Local Administration Department Notification No. 1 I(2)/RUL/6291/78 dated 29th November 1978 published at page 670 of Part II section 2 of the Tamil Nadu Government Gazette dated the 29th November 1978 (Table and Explanatory Note circulated on 2-4-1979).

The resolution was put and carried.

9. On 30th April 1979, Hon. Thiru S.D. Somasundaram, Minister for Revenue moved the following Resolution:-

The Hon. Minister for Revenue moved that this House understands that the Commerce, Ministry of the Government of India, has proposed an amendment of the Constitution with a view to imposing serious restriction on the purchase/sales taxes levied by the State Government on export commodities. As the State revenues and the scope of the powers of the State Governments under the federal financial structure would be adversely affected if the Constitution is amended in accordance with above proposal this House expresses its deep concern and urges the Government of India not to undertake any amendment to the Constitution as proposed by the Commerce Minister of Government of India.

7 Members took part in the discussion. Hon. Minister for Revenue replied to the debate.

The Resolution was put and carried.

XV. GOVERNMENT MOTIONS.

On 15-2-1979, 20-2-1979, 17-4-1979 Hon. Minister for Electricity moved that Rule 22 of the Assembly rules relating to time for question be suspended on 16-2-1979, 21-2-1979, 18-4-1979 respectively. The following motions were put and carried on.-

2. On 23rd March 1979-Hon. Thiru K. Manoharan, Leader of the House moved the following motion and the motion was put and carried.

“that Rule 22 of the Assembly Rules relating to time for questions be suspended to-day, and the House do resolve to transact Government Business.

3. On 27th March 1979 Hon. Thiru Aranganayagam, Minister for Education moved that Rule 22 of the Tamil Nadu Legislative Assembly Rules relating to time for questions be suspended for 29-3-1979. The motion was up and carried on.

4. On 19-2-1979, 6-3-1979, 17-3-1979, 26-4-1979, 27-4-1979, 28-4-1979, 30-4-1979. Hon. Minister for Electricity moved that Rule 41 (3) of the Assembly Rules which prescribed that not more than two matters shall be raised at the same sitting be suspended. The motion was put and carried on.

5. On 30-4-1979 Hon. Thiru S. Ramachandran, Minister for Electricity moved that as the businesses of the House were over to-day the Hosue be adjourned sine-die. The motion was put and carried.

6. On 31-3-1979 Hon. S. Ramachandran, Minister for Electricity moved that item No.5, Demand No.10 - Milk Supply Schemes to taken up before the demand No.26 - Handloom and Textiles. The motion was put and carried.

7. On 31-3-1979, Hon. S. Ramachandran Minister for Electricity moved the following motion under Rule 21 (3) of the Tamil Nadu Legislative Assembly Rule

“That item 4-Government Bill-Introduction in to-days agenda be deleted and item No. 5 Discussion and Voting on Demand for grants for the year 1979-80 be taken up. The motion was put and carried.

On 19-4-1979 Hon. Thiru K. Manoharan, Minister for Finance moved the following motion and the motion was put and carried.-

“Those with reference to Rule 164 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Estimates for the year 1979-80.

The motion was put and carried.

8. Election of Sixteen Members to the Committee on Public Accounts. On 19-4-1979 Hon. Thiru K. Manoharan, Minister for Finance moved the following motion:-

“That with reference to Rule 173 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect sixteen members to be members of the Committee on Public Accounts for the year 1979-80.

The Motion was put to Vote and carried.

9. Election of sixteen members to the Committee on Public Undertakings. On 19-4-1979 Hon. Thiru K. Manoharan, Minister for Finance moved the following Motion.-

“That with reference to Rule 182-A of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect 16 members to be members of the Committee on Public Undertakings for the year 1979-80.

The Motion was put to vote and carried.

Election of Fourteen Members to the committee of Privileges.-On 19-4-1979 Hon. Thiru K. Manoharan, Minister for Finance moved the following motion:

“That with reference to rule 183 of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect 14 Members to be Members of the Committee of Privileges for the financial year 1979-80.

The motion was put to vote and carried.

11. Election of Thirteen Members to the House Committee.-On 19-4-1979 Hon. Thiru K. Manoharan, Minister for Finance moved the following motion:-

“That with reference to Rule 221 (1) of the Tamil Nadu Legislative Assembly Rules this Assembly do proceed, on a date to be fixed by Hon. Speaker to elect 13 members to be members of the House Committee for the year 1979-80.

The Motion was put to vote and carried.

12. 16-2-1979, Thiru P. Kolandaivelu, Minister for Agriculture and Irrigation moved the following Motion:-

“In pursuance of Clause (h) under the heading Class II other Members of sub-section (2) of Section 18 of the Tamil Nadu Agriculture University Act, 1971 (Tamil Nadu Act 8 of 1971) this Assembly do proceed on a date to be fixed by Hon. Speaker to elect one Member to the Board of Management of the Tamil Nadu Agricultural University to fill up the vacancy caused by the expiry of term of office of Thiru A. N. Paramasivam consequent on the expiry of term of office of the Board of management.

The motion was adopted.

XVI. NO CONFIDENCE MOTION AND MOTIONS DISAPPROVING THE POLICY OF THE MINISTRY

On the 13th February, 1979 the Hon. Speaker read out the motions expressing want of Confidence in the Council of Ministers headed by the Hon. Chief Minister Thiru M. G. Ramachandran given notice of by Thiru S. J. Sadiq Pasha and disapproving the Labour and Law and Order Policies of the Government and also disapproving the policy of their Ministry towards minority Communities given notice of by Thiruvalargal R. Umanath, J. James and M.A. Latheef respectively and requested the members who were in favour of leave being granted to raise in their places.

As more than 24 members stood up in favour of the motions. Hon. Speaker announced that leave had been granted. The members concerned moved their no confidence motion on the 19th February 1979.

The discussions on the above motions took place on the 19th, 20th, 21st and 26th February 1979. Fifteen members took part in the discussion and the Hon. Chief Minister replied to the debate on the 26th February 1979.

The no confidence motion was put to vote on the 26th February 1979 and the House divided as follows:

Ayes – 64 Noes -- 128

The above motion was declared lost. The other three motions disapproving the policy of the Government were put to voice vote and declared lost on 26th February 1979.

XVII. PRIVILEGE MATTERS

1. On 13.2.1979 Thiru K. Suppu raised a matter of privilege in regard to certain observations stated to have been made by Hon. Chief Minister on the walkout by the opposition parties during the Governors Address on 9th February 1979. Hon. Speaker after hearing the Hon. Leader of the House reserved his ruling. On 14.2.1979 Hon. Speaker ruled that no question of breach of privilege was involved in the matter raised by Thiru K. Suppu on 13.2.1979, published in the English daily "The Mail".

2. On 14.2.1979 Thiru K. Suppu raised a matter of privilege against the Hon. Minister for Health for failure to take action against certain persons in accordance with the Assurance given by him on 12.9.1978 while replying to a question regarding Dr. Udayakumar and thus misleading the House. Hon. Speaker reserved his ruling to a later date. On 16.3.1979 Hon. Speaker ruled that no action was necessary in this matter as no prima facie case was made out.

3. On 8.3.1979 Thiru O Subramaniam raised a matter of privilege while separate seating arrangement has been made for the M.L.Cs. in the Assembly Galleries to watch the proceedings of the Assembly, no such facility was available for the M.L.As. to watch the proceedings of the Council in keeping with their dignity.

After hearing Thiru O. Subramaniam and Thiru K. Anbazhagan Hon. Speaker ruled that no case of breach of Privilege was involved in the matter.

4. On 9th March 1979, Thiru Chinnasalem M. Subramaniam raised a matter of privilege against the publication of expunged portion of the Assembly proceedings ordered by Deputy Speaker on 6th March 1979 in the Tamil Dailies Dinakaran and Murasoli in their issues, dated 7th March 1979 and Alai Osai dated 6th March 1979. Hon. Speaker announced that a ruling would be given after obtaining the views from the concerned dailies. On 19th march, 1979, Hon. Speaker ruled that though there was breach privilege involved in the above matters no action need be taken as this was the first occasion.

5. On 10th March 1979 Hon. Leader of the opposition raised a matter of privilege against the Hon. Minister for Public Health for the alleged misleading statement by the Minister in the House about Thiru Sabastian who was arrested in connection with the chisel throwing case. Hon. Speaker announced to the House that he would give his ruling lateron. On 26th March 1979 Hon. Speaker ruled that there was no breach of privilege involved in the above matter.

6. On 15th March 1979 Hon. Speaker announced that notices of privilege matters have been given by Thiru K. Suppu against Thiru V. R. Nedunchezhiyan and by Thiruvalargal J. James, P. Vijayaraghavan and A. Rahmankhan against Thiru V. R. Nedunchezhiyan and Malai Murasu, a Tamil Daily in regard to the alleged views expressed by Thiru V. R. Nedunchezhiyan against opposition parties and published in Malai Murasu. On 27th April 1979 Hon. Speaker gave a general ruling in regard to the privilege issues raised against the dailies which was given at the end.

Thiruvallargal K. Suppu, J. James and A. Rahmankhan raised the privilege matter and the Hon. Speaker announced that he would give his ruling later on.

7. On 17th March 1979 Thiruvallargal R. Umanath and K. Suppu raised a matter of privilege against the Hon. Minister for Electricity in regard to the alleged misleading statement on 16th March 1979 in the House about the appointment of Board of Enquiry in the matter of alleged illtreatment to an advocate by the Police in Madurai District on 19th March 1979 Hon. Speaker ruled that there was no prima facie case involved in this matter.

8. On 24th March 1979, the Hon. Deputy Speaker reserved his ruling on a privilege matter raised by Thiru K. Suppu against the Hon. Minister for labour in regard to his remarks on the adjournment motion regarding Quality Mills, Pollachi citing the Kerala High Court Judgement which amounted to the misleading the House. The above matter was raised in the House on 27th March 1979 and Hon. Deputy Speaker informed the House that a ruling would be given later. On 20th April 1979 Hon. Speaker ruled that no breach of privilege was involved in the matter raised by Thiru K. Suppu on 24th March 1979.

9. On 26th March 1979 Thiru R. Umanath raised a matter of privilege against the Hon. Minister for Labour accusing that the Minister misguided the House deliberately by giving an answer on 8th March 1979 about the T.V.S. dispute which was contrary to facts. The Hon. Speaker ruled that the Hon. Minister would make a statement on 27th March 1979. On 19th April 1979 Hon. Speaker ruled that there was no breach of privilege involved in this matter.

10. On 26th March 1979 Thiruvallargal S. J. Sadiq Pasha P. S. Thiruvengadam and M. Aranganathan raised a matter of privilege against the Hon. Minister for Local Administration in regard to the maintenance of Anna Statue near Valluvarkottam. The Hon. Speaker withheld his consent to raise the same after hearing the explanation of Hon. Minister for Local Administration. On 26th March 1979 Hon. Speaker ruled that no breach of privilege was involved in this matter after hearing the Hon. Minister's statement.

11. On 26th March 1979 Hon. Speaker said Thiruvallargal J. James and M. A. Latheef had given notices in regard to an observation made by the Chief Minister in the House on the voting by his party people on the constitution of special Court in Parliament. The matter was raised in the House on 23rd April, 1979. On 25th April 1979 Hon. Speaker ruled that no breach of privilege was involved in this matter.

12. On 26th March 1979 Thiru A. Rahmankhan raised a matter of privilege against the Hon. Minister for food for his statement relating to the pay scales of the Civil Supplies Corporation employees. On 27th March 1979 Hon. Minister for food expressed his views. On 19th April 1979 Hon. Speaker ruled that there was no breach of privilege involved in this matter.

13. On 30th March 1979 Thiru M. A. Latheef raised a matter of privilege against the Hon. Minister for Rural Industries in regard to the speech reported to have been made in the meeting at Uthiramerur as published in the Tamil Daily 'ANNA' dated 22nd March 1979. After hearing the views of Hon. Minister for Rural Industries, the Hon. Speaker ruled that there was no question of breach of privilege involved in the matter.

14. On 30th March 1979 Thiru K. Suppu raised a matter of privilege against the Inspector General of police in regard to the policy statement made to the press at Tiruchirappalli on 28th March 1979 about the proposal for reorganisation of the police set up in the State. Hon. Speaker announced that a ruling would be given later. On 31st March 1979, Hon. Speaker ruled that no question of breach of privilege was involved in this matter.

15. On 31st March 1979 Thiru M. Ambikapathy raised a matter of privilege against the Hon. Minister for Electricity for the alleged misleading statement by the Minister about sithamalli Incident. On 20th April 1979 Hon. Speaker ruled that no breach of privilege was involved in this matter.

16. On 2nd April 1979 Thiruvalargal R. Manimaran, K.A. Sengottian and Dr. K. Samarasam gave notice of matter of privilege in regard to the publication in the Tamil Daily "Alai Osai" dated 26th March 1979 and "Murasoli" and "Dinakaran", dated 27th March 1979 of the expunged portion of the proceedings of the Assembly, dated 26th March 1979 relating to tearing of question list. Dr. K. Samarasam raised the matter in the House Hon. Speaker announced that he would give his ruling after obtaining the views from the said dailies.

17. On 4th April 1979 Thiru P. Vijayaraghavan raised a matter of privilege against the Hon. Minister for Health for his misleading statement about the dismissal and reinstatement of Dr. Uthamaputhiran at Chinnalampatti, Madurai. After hearing the views of the Hon. Minister for Health, the Hon. Speaker announced that he would give his ruling later. On 23rd April 1979 Hon. Speaker ruled that no breach of privilege was involved in this matter.

18. On 9th April 1979 Hon. Speaker announced that Thiruvalargal Durai Govindarajan, Chinnasalem M. Subramaniam, Tiruppur R. Manimaran, K. Pannai Sethuraman had given a notice of privilege against Thiruvalargal Durai Murugan, A. Rahmankhan and K. Suppu for the way in which they conducted themselves in Assembly on 7th April 1979. Thiru Durai Govindarajan raised the matter of privilege.

Hon. Speaker ruled that there was a prima facie case of breach of privilege involved in the matter. Hon. Leader of the House moved the following Motion:-

That the matter of privilege raised against Thiruvalargal Durai Murugan, A. Rahmankhan and K. Suppu be taken into consideration. The motion was adopted and after discussion the Hon. Leader of the House moved the following motion:-

Whereas this House opines that Thiruvalargal Durai Murugan, Rahmankhan and K. Suppu have committed breach of privilege of the House by way of their speeches and deed in the Assembly on 7th April 1979 that they be suspended from the House till the end of the present session of the Assembly and they be prevented from entering into the precincts of the House. The motion was put and carried.

19. On 11th April 1979 Thiru S.R. Eradha raised a matter of privilege against the dailies "Indian Express and Dinamani" dated 8th April 1979 for having published a matter which had not been discussed and which had not occurred in the House while publishing the proceedings of the House, dated 7th April 1979. The Hon. Deputy Speaker announced that after verifying the proceedings and obtaining the view of the said dailies a ruling would be given later.

20. On 19th April 1979 Thiru R. Umanath raised a matter of privilege against Thiru V. R. Nedunchezhiyan, editor "Mandram" a Tamil weekly for having published the proceedings of the Assembly, dated 6th March 1979 relating to Simco Meters in a destroyed manner and with intention to attribute motive against himself and opposition parties. The Hon. Speaker announced that a ruling would be given later after obtaining the views of the Editor of the weekly in this regard.

21. On 19th April 1979 Thiru R. Manimaran raised a matter of privilege against Malai Murasu and Makkal Cheithi Tamil dailies for having wrongly published in their issues, dated 17th April 1979 that the discussion on Demands on Police and Fire services took place on 17th April 1979 which was not actually so. The Hon. Speaker announced that ruling would be given later after obtaining the views of the said dailies in this regard and then he referred the matter to the Committee of privileges for its examination and report.

22. On 21st April 1979 Thiru S. R. Eradha raised a matter of privilege against the Thuglak in regard to the publication of an editorial in its issue, dated 15th April 1979 about the proceedings of the Assembly.

The Hon. Speaker announced that he would give his ruling later after obtaining the views from the editor of the above journal.

23. On 28th April 1979 the Hon. Speaker announced that Thiruvalargal P. Vijayaraghavan and M. A. Latheef had given notices of privilege against "India-to-day" an English Fortnightly for having published derogatory and disparaging remarks about members of the Legislature at its issue dated 16th March 1979. Thiru P. Vijayaraghavan raised the matter in the House. Hon. Speaker announced that a ruling would be given after getting an explanation from the Editor of the Fortnightly.

24. On 27th April 1979 Hon. Speaker gave a ruling in regard to matter of privilege raised against various dailies and magazines by the members for publication of expunged portion of the proceedings, incidents that happened and criticism of the members and the House etc. Hon. Speaker however announced that no further action was necessary in this regard to the privilege issues raised against the dailies.

XVIII. (1) ELECTION TO SENATE OF THE TAMIL NADU AGRICULTURAL UNIVERSITY BOARD

On 22nd February 1979 Hon. Speaker announced to the House that Thiru A. Paramasivam was elected to the Senate of the Tamil Nadu Agricultural University Board, with reference to his announcement made on 16th February 1979.

(2) ELECTION TO THE SENATE OF THE PERARINGAR ANNA UNIVERSITY OF TECHNOLOGY

On 22nd February 1979 Hon. Speaker announced to the House that Thiru N. Kuppusamy was elected to the Senate of the Peraringar Anna University of Technology with reference to his announcement on 16th February 1979.

XIX. DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF ADMINISTRATION (RULE 57)

On 2nd April 1979, Under Rule 57 of the Tamil Nadu Legislative Assembly Rules, Thiru S. Sivasamy initiated the discussion in regard to the scarcity of Essential Commodities like Kerosene and diesel and the necessity to regularize their distribution, Seven members participated in the discussion and the Minister for Food replied to the debate.

XX. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE

1. On 14th February 1979 the Hon. Leader of the House moved that one Thiru K. Sarangapani, son of Thiru R. Kuppusamy of Madras who threw pamphlets from the visitors gallery be committed to simple imprisonment for three days as he committed a grave offence and was guilty of gross contempt of the House.

2. On 21st February 1979, the Hon. Leader of the House moved that C.V. Seman, son of Thiru Veerasamy of Madras who threw pamphlets from the visitors gallery be committed a grave offence and was guilty of gross contempt of the House.

3. On 27th March 1979 Hon. Minister for Education moved that Thiru Veerasamy, son of Thiru K. Krishnan, Puliangulam, Coimbatore who threw pamphlets from the visitors gallery to committed to simple imprisonment for three days as he committed a grave offence and was guilty of gross contempt of the House.

XXI. ANNUAL FINANCIAL STATEMENTS FOR 1978-79 AND SUPPLEMENTARY FINANCIAL STATEMENT FOR 1977-78 AND 1978-79 OF THE TAMIL NADU ELECTRICITY BOARD

The discussion on the Annual Financial Statements for 1978-79 and 1979-80 and the supplementary Financial Statements for 1977-78 and 1978-79 of the Tamil Nadu Electricity Board was initiated by Thiru S. Ramachandran on 26th April 1979, and the discussion took place for 2 days on 26th April 1979 and 27th April 1979, 20 members took part in the discussion. The Hon. Minister for Electricity replied to the debate on 27th April 1979.

XXII. PRESENTATION OF COMMITTEE REPORTS.

<i>Name of the report (1)</i>	<i>Date of presentation. (2)</i>
1. Seventh Report of the Committee on Estimates	23 rd March 1979.
2. Sixth Report of the Committee on Public Undertakings.	29 th March 1979.
3. Eighth Report of the Committee on Estimates.	29 TH March 1979.
4. Sixth Report of the Committee on Public Accounts.	30 TH March 1979.
5. Fourth Report of the Committee on Delegated Legislation.	31 st March 1979.
6. Sixth Report of the Committee on Government Assurances.	31 st March 1979.
7. Seventh and Eighth Report of the Committee on Government Assurances.	2 nd April 1979.
8. Ninth Report of the Committee on Public Undertakings.	5 th April 1979.
9. Eighth Report of the Committee on Public Accounts.	16 th April 1979.
10. Report of the Committee of Privileges	21 st April 1979.
11. Report of the Select Committee on the Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1978 (L.A. Bill No. 23 of 1978).	27 th April 1979.
12. Ninth Report of the Committee on Public Accounts.	27 th April 1979.

XXIII. CONSTITUTION OF COMMITTEES.

The following Committees were constituted for the year 1979-80 on the dates noted against each:-

1. Committee on Rules, 30th April 1979.
2. Committee of Privilege, 28th April 1979.
3. Committee on Delegated Legislation, 30th April 1979.
4. House Committee, 30th April 1979.
5. Committee on Estimates, 28th April 1979.
6. Committee on Public Accounts, 28th April 1979.
7. Committee on Public Undertakings, 28th April 1979.
8. Committee on Government Assurance, 30th April 1979.

The names of the members of the above Committees along with the names of associate members of the Tamil Nadu Legislative Council are given in Appendix II.

XXIV. RETURN OF ASSETS

Returns of Assets of 22 Members including Hon. Minister for Handloom and Textiles and Hon. Minister for Finance as on 31st March 1978 were Placed on the Table of the House on 17th February 1979, 26th February, 1979, 31st March, 1979 and 28th April 1979.

XV. PAPERS PLACED ON THE TABLE ON THE HOUSE

During the period, 374 papers were Placed on the Table of the House, details of which are given below:-

A. Statutory Rules and Orders	157
B. Reports, Notification and other Papers.		..	217

		Total	374

APPENDIX-I**TAMIL NADU LEGISLATIVE ASSEMBLY**

**SELECT COMMITTEE ON
THE TAMIL NADU CO-OPERATIVE SOCIETIES BILL, 1979
(L.A. BILL NO. 27 OF 1979)**

CHAIRMAN

1. Hon'ble Thiru K.A. Krishnaswamy
Minister for Co-operation

MEMBERS

- | | |
|--------------------------------|--------|
| 2. Thiru S. Alagarsamy | M.L.A. |
| 3. Thiru V. Balaguru | " |
| 4. Thiru K. Balaji | " |
| 5. Thiru Durai Govindarajan | " |
| 6. Thiru J. James | " |
| 7. Thiru K. Kandasamy | " |
| 8. Thiru R. Krishnan, | " |
| 9. Thiru M.A. Latheef, | " |
| 10. Thiru R. Manimaran, | " |
| 11. Thiru R. Margabandu | " |
| 12. Thiru P. H. Pandian, | " |
| 13. Thiru G. Ragothaman, | " |
| 14. Thiru S. Sadasivam | " |
| 15. Thiru S. J. Sadiq Pasha, | " |
| 16. Thiru M. Selvaraj, | " |
| 17. Thiru K. Sengodan, | " |
| 18. Thiru M. Sundaram, | " |
| 19. Thiru P. S. Thiruvengadam, | " |

ASSOCIATE MEMBERS

- | | |
|--|--------|
| 20. Thiru A. Balasubramanian, | M.L.C. |
| 21. Thiru A.R. Damodaran, | " |
| 22. Thiru D. V. D'Monte, | " |
| 23. Dr. T. R. Janarthanam, | " |
| 24. Thiru Ko.Si. Mani, | " |
| 25. Thirumathi Mandakini Krishnamoorthy, | " |
| 26. Thiru P. Manickam, | " |
| 27. Thiru J. M. Miakhan, | " |
| 28. Thiru A. Nallasivam, | " |
| 29. Thiru C. Ramalingam, | " |
| 30. Thiru C. R. Lakshmikantham, | " |

**JOINT SELECT COMMITTEE ON
THE TAMIL NADU HANDLOOM WORKERS
(CONDITIONS OF EMPLOYMENT AND MISCELLANEOUS PROVISIONS)
BILL, 1979 (L.A. BILL NO. 41 OF 1979)**

CHAIRMAN

1. Hon'ble Thiru S. Raghavanandam
Minister for Labour

MEMBERS FROM THE LEGISLATIVE ASSEMBLY

2. Thiru M. Ambigapathy.
3. Thiru Salem M. Arumugam,
4. Thiru Durai Ramasamy
5. Thiru Ekambara Reddiar,
6. Thiru S. R. Eradha,
7. Thiru K. Kandasamy,
8. Thiru V. K. Kothandaraman,
9. Thiru M.A. Latheef,
10. Thiru R. Margabandhu,
11. Thiru A. Natarajan,
12. Thiru S. Palanisamy,
13. Thiru M. Periyasamy,
14. Thiru S. Ramalingam,
15. Thiru M.M.A. Razak,
16. Thiru R. Shanmugam,
17. Thiru K. Soundararajan,
18. Thiru Pakkur S. Subramaniam,
19. Thiru A. Swamidhas,
20. Thiru R. Thamaraikani.
21. Thiru K. Vadivel,

MEMBERS FROM THE LEGISLATIVE COUNCIL

22. Thiru K.S. Abdul Wahab,
23. Thiru D.V. D'Monte,
24. Thiru A. Dravida Mani,
25. Thiru C.R. Lakshmikandhan,
26. Thiru P. Manickam,
27. Thiru A. Nallasivam,
28. Thiru C. Ramalingam,
29. Thiru K. Ramamoorthi,
30. Thiru A. Thangavel,

APPENDIX II**BUSINESS ADVISORY COMMITTEE,
(CONSTITUTED ON 29TH AUGUST 1978)****CHAIRMAN**

1. Hon. Thiru Munu Adhi – Speaker

MEMBERS

2. Hon. Thiru M.G. Ramachandran, - Chief Minister,
3. Hon. Thiru K. Manoharan – Leader of the House.
4. Hon. Thiru S. Ramachandran – Minister for Electricity.
5. Thiru M. Karunanidhi – Leader of Opposition.
6. Hon. Thiru S. Thirunavukkarasu-Deputy Speaker.
7. Thiru Durai Govindarajan, - Chief Government Whip.
8. Thiru K. Anbazhagan.
9. Thiru A.R. Marimuthu.
10. Thiru N. Sankariah.
11. Thiru J. James.
12. Thiru S. Alagarswamy.
13. Thiru R. Margabandu.
14. Thiru K. Kandaswamy.
15. Thiru Salem M. Arumugam.
16. Thiru M.A. Latheef.
17. Thiru P.K. Mookiah Thevar.

**COMMITTEE ON RULES
(CONSTITUTED ON 30TH APRIL 1979)**

CHAIRMAN

1. Hon. Thiru Munu Adhi – Speaker.

MEMBERS

2. Hon. Thiru M.G. Ramachandran, Chief Minister.
3. Hon. Thiru K. Manoharan, Leader of the House.
4. Hon. Thiru S. Ramachandran, Minister for Electricity.
5. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker.
6. Thiru S. Balan.
7. Thiru R.E. Chandran Jayapal.
8. Thiru A. Chellappa.
9. Thiru B. Gopalan.
10. Thiru J. James.
11. Thiru V.R. Jayaraman.
12. Thiru M. Kannan.
13. Thiru V. Karunamurthy.
14. Thiru A.R. Marimuthu.
15. Thiru N. Palanivel.
16. Thiru Koothagudi S. Shanmugam.
17. Thiru R. Thamaraiyani.
18. Hon. Thiru K. Narayanasami, Minister for Law
--Special Invitee.

**COMMITTEE OF PRIVILEGE
(CONSTITUTED ON 28TH APRIL 1979)**

CHAIRMAN

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker.

MEMBERS

2. Thiru V. Chinnasamy.
3. Thiru R.K.S. Dhandapani.
4. Thiru P. Eswaramoorthy alias Sornam.
5. Thiru Pulavar K. Govindan.
6. Thiru K. Kandasamy.
7. Thiru N. Lakshminarayanan.
8. Thiru M. Manimaran.
9. Thiru K.K. Muthiah.
10. Thiru P.K.C. Muthuswamy.
11. Thiru K. Pannai Sethuraman.
12. Thiru V.K. Raju.
13. Thiru S.V. Ramasamy.
14. Thiru M.M.A. Razak.
15. Thiru P. Sigamony.

**COMMITTEE ON DELEGATED LEGISLATION
(CONSTITUTED ON 30TH APRIL 1979)**

CHAIRMAN

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker.

MEMBER

2. Thiru V. Arjunan.
3. Thiru L. Arumugam.
4. Thiru R. Athiswami
5. Thiru G. Chokkalingm.
6. Thiru R. Kaliappan.
7. Thiru R. Krishnan.
8. Thiru R. K. Perumal.
9. Thiru R. Rajkumar Vijaya Raghunatha Tondaman.
10. Thiru K. Rangaswamy.
11. Thiru T. Subramanian.
12. Thiru M. Sundararajan.

MEMBERS FROM THE LEGISLATIVE COUNCIL

13. Thiru K.S. Abdul Wahab.
14. Thiru A. Balasubramanyam.
15. Thiru P. Yellamanda.
16. Thiru H.L. Murugesan.
17. Thiru D. Santhosham.

**HOUSE COMMITTEE
(CONSTITUTED ON 30TH APRIL 1979)**

CHAIRMAN

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker.

MEMBERS

2. Thiru K. Abdul Latheef.
3. Thiru R. Chandrasekaran.
4. Thiru K.R. Chinnarasu.
5. Thiru K. Dhanushkodi.
6. Thiru D. Gnanasigamony.
7. Thiru P. Guruswamy.
8. Thiru R. Jeebamani.
9. Thiru B. M. Krishnan.
10. Thiru K. Nachimuthu.
11. Thiru T. Pushparaju.
12. Thiru K.K.S.S.R. Ramachandran.
13. Dr. K. Samarasam.
14. Thiru T. Samikannu.
15. Thiru R. Shanmugam.
16. Thiru T.M. Thailappan.
17. Thiru V. Thuluhkanam.
18. Thiru S.V. Varadarajan.

**COMMITTEE ON ESTIMATES
(CONSTITUTED ON 28TH APRIL 1979)**

CHAIRMAN

1. Thiru V.M. Subramanian.

MEMBERS

2. Hon. Thiru K. Manoharan (Minister-in-Charge of Finance-Ex-Officio).
3. Thiru S.J. Sadiq Pasha (Chairman, Committee on Public Accounts Ex-Officio).
4. Thiru T. Anbazhagan.
5. Thiru P. Chandran.
6. Thiru Durai Govindarajan.
7. Thiru Durai Kaliyamoorthy.
8. Thiru Ganesan.
9. Thiru K.P. Kathamuthu.
10. Thiru N. Kittappa.
11. Thiru S. Munirathinam.
12. Thiru S. Muthusamy.
13. Thiru R. Periyasamy.
14. Thiru O. Subramaniam.
15. Thiru P. Uthirapathy.
16. Thiru N. Varadarajan.
17. Thiru D. Venugopal.
18. Thiru P. Vijayaraghavan.

MEMBERS FROM THE LEGISLATIVE COUNCIL

19. Thiru D.V. D'Monte.
20. Thiru V.R. Periyannan.
21. Thiru Rathina Balagurusamy.
22. Thiru N. Sundaresa Thevar.
23. Thiru P.R. Thomas.

**COMMITTEE ON PUBLIC ACCOUNTS
(CONSTITUTED ON 28TH APRIL 1979)**

CHAIRMAN

1. Thiru S.J. Sadiq Pasha.

MEMBERS

2. Hon. Thiru K. Manoharan (Minister-in-Charge of Finance, Ex. Officio).
3. Thiru V.M. Subramanian (Chairman, Committee on Estimates, Ex-Officio).
4. Thiru M. Ambigapathy.
5. Thiru K. Appunu Gounder.
6. Thiru M. Aranganathan.
7. Thiru S. Balakrishnan.
8. Thiru P. Dhanapal.
9. Thiru P. Kaliyappan.
10. Thiru C. Manickam.
11. Thiru S. Pattabiraman.
12. Thiru T.P.M. Periaswamy.
13. Thiru D. Purushothaman.
14. Thiru P. Ramadoss.
15. Thiru C. Ramanathan.
16. Thiru N. Ramachandra Reddy.
17. Thiru N. Sankariah.
18. Thiru I. Tamarasan.

MEMBERS FROM THE LEGISLATIVE COUNCIL

19. Thiru A.R. Damodaran.
20. Dr. H.V. Hande.
21. Thiru K.C. Mani.
22. Thiru A. Nallasivam.
23. Thiru K. Ramamurthy.

**COMMITTEE ON PUBLIC UNDERTAKINGS
(CONSTITUTED ON 28TH APRIL 1979).**

CHAIRMAN

1. Thiru R. Muthiah.

MEMBERS

2. Thiru R. Amirtharaj.
3. Thiru Salem M. Armugam.
4. Thiru H.G. Arumugam.
5. Thiru C. Govindarajan.
6. Thiru V. Karuppasamipandian.
7. Thiru C. Krishnan.
8. Thiru M.A. Latheef.
9. Thiru C. Palanimuthu.
10. Thiru N. Perumal.
11. Thiru M.R. Soundararajan.
12. Thiru K. Subravelu.
13. Thiru N. Subbarayan.
14. Thiru A. Swamidhas.
15. Thiru P. Venga Gounder.
16. Thiru P.S. Thiruvengadam.

MEMBERS FROM THE LEGISLATIVE COUNCIL

17. Thiru Ku. Ma. Balasubranaiam
18. Dr. T.R. Janarthanam.
19. Thiru P. Manickam.
20. Thiru S. Ramakrishna Thever.
21. Thiru C. Ramalingam.

**COMMITTEE ON GOVERNMENT ASSURANCES
(CONSTITUTED ON 30TH APRIL 1979)**

CHAIRMAN

1. Thiru J. James.

MEMBERS

2. Thiru A. Ekambara Reddy.
3. Thiru K.V. Kandasamy.
4. Thiru N. Krishnan.
5. Thiru K.S. Murugesan.
6. Thiru G. Ragothaman.
7. Thiru V. Raghuraman.
8. Thiru K.N. Shanmugham.
9. Thiru S. Selvaraj.
10. Thiru K.J. Subramaniam.
11. Thiru R.S. Thangavel.
12. Thiru R. Venkadusamy alias Venkedu.
